

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 63 of 2024 (EZ)

(Earlier Original Application No.18/2024/PB)

AJAY KUMAR MURARA **Applicant (s)**


Versus

State of Jharkhand & Ors. ... **Respondent (s)**

INDEX

Sl. No.	Particulars	Page No.
1.	Counter Affidavit on Behalf of Jharkhand State Pollution Control Board.	01-08
2.	Annexure-S1: True copy of Ref. No.B-2432 dated 03/12/2024	09
3.	Annexure-S2: True Copy of Letter No.1394 dated 05/12/2024	10-43
4.	Annexure-S3: True Copy of Letter No.B-2471 dated 06/12/2024	44-66
5.	Annexure-S4: True Copy of Letter No.28 dated 08/01/2025	67
6.	Annexure-S5: True Copy of Letter No.39 dated 09/01/2025	68
7.	Annexure-S6: True Copy of Letter No.119 dated 22/01/2025	69-73
8.	Annexure-S7: True Copy of letter no. 252 dated 05/02/2025	74-75

Filed by: -


Kumar Anurag Singh
Advocate
JSPCB



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 63 of 2024 (EZ)
(Earlier O.A No.18/2024/PB)

Ajay Kumar Murarka . . . Applicant

Versus

State of Jharkhand & Ors . . . Respondent(s)

Supplementary Affidavit on behalf of Jharkhand State Pollution Control Board, Respondent No.2

I, Manoj Kumar Gupta son of Late N.L.Gupta presently posted as the Officer on Special Duty, Jharkhand State Pollution Control Board, Ranchi and am duly authorized to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as Officer on Special Duty, Jharkhand State pollution Control Board, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.

2. That, I have gone through the order dated 15/02/2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi and subsequent orders

Notarising under Notaries Act 1956
Notaries Rules 1956 by Govt. of Jharkhand, Ranchi (Urban)

23 FEB 2025

Ref.No..... Date.....



passed by the Hon'ble Eastern Zone Bench, Kolkata and have understood the contents therein.

3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.

4. That, it is humbly stated and submitted that earlier a supplementary affidavit was filed on September 30, 2024 before this Hon'ble Court wherein it submitted that in view of the non-submission of reply to the show cause notices by the Project Proponent, the Board accordingly issued closure direction to the erring unit vide Ref. No.2117 dated 30.09.2024 and also directed the Unit to deposit the amount of environmental compensation amounting to Rs. **26,15,625/-** (Rupees Twenty Six Lakhs Fifteen Thousand Six Hundred and Twenty five) [earlier erroneously written as 25,15,625/- due to typographical error] only imposed upon the Unit.

5. That, it is humbly stated and submitted that the project proponent M/s GM Iron & Steel Ltd. submitted a reply in response to the direction of closure



11 FEB 2025

issued by the Board vide letter/Ref. No. B-2117 dated 30.09.2024 wherein the project proponent disputed the number of days of violation involved in the calculation of Environmental Compensation. Further, the Project proponent also submitted the status of compliances from their end.

6. That it is humbly stated and submitted that the Member Secretary, JSPCB referring to the show cause reply submitted by the Project Proponent, directed the Regional Officer, Jamshedpur vide letter/Ref. no. B-2432 dated 03/12/2024 to inspect the site in question and verify the status of compliances/non-compliances as claimed by the PP and submit a detailed report on the present status thereto.

Photocopy of letter/Ref.No.B-2432 dated 03/12/2024 is annexed and marked **Annexure-S1**

7. That it is humbly stated and submitted that Regional Officer, Regional Office-cum-Laboratory, JSPCB, Jamshedpur submitted the inspection report vide his Memo No. 1394 dated 05/12/2024 describing the measures adopted by the PP and the observations with regard to the status of compliances of the



conditions stipulated in the last CTO and Environmental Clearance and recommended for issue of another show cause to the PP.

Photocopy of letter No.1394 dated 05/12/2024 is annexed and marked **Annexure-S2**

8. That, it is humbly stated and submitted that Project Proponent was accordingly issued show cause by the Board vide Letter/Ref.no.B-2471 dated 06/12/2024 to explain their part over the shortcomings observed during the inspection of the Regional Officer, Jamshedpur. The project proponent submitted their reply vide their letter dated 31/12/2024

Photocopy of letter No.B-2471 dated 06/12/2024 is annexed and marked **Annexure-S3**

9. That it is further humbly stated and submitted that the Board vide letter/Ref. no. 28 dated 08/01/2025 requested the Deputy Commissioner, Saraikela Kharsawan for implementation of the direction for closure issued earlier by the Board.



Photocopy of letter/Ref No.28 dated 08/01/2025 is annexed and marked **Annexure-S4**

10. That it is humbly stated and submitted that the Regional Officer, Regional Office-cum-Laboratory, Jamshedpur was directed vide letter no. 39 dated 09/01/2025 for submission of inspection report regarding the alleged compliances/ non-compliances of the conditions stipulated in the CTO granted to the PP Dated 23/03/2023 valid up to 31/03/2025.

Photocopy of letter/Ref No.39 dated 09/01/2025 is annexed and marked **Annexure-S5**

11. That, it is humbly stated and submitted that the Regional Officer, Regional Office-cum-Laboratory, Jamshedpur submitted inspected the Unit on 09/01/2025 in presence of Shri Dilip Rana, GM of the Unit and in view of the observations with regard to the compliances as submitted in the Report, the competent authority vide Letter/Memo no. 119 dated 22/01/2025 revoked the closure direction issued earlier on 30/09/2024.



11 FEB 2025

Photocopy of letter/Ref No.119 dated 22/01/2025 is annexed and marked **Annexure-S6**

12. That it is further humbly stated and submitted that in view of the Unit remaining non-compliant including incomplete PCC Roads, pending Rainwater harvesting Pits, & Hazardous Waste Storage sheds and Furthermore in view of prolonged violations as identified in the Report of the Joint Committee, the Environmental Compensation was again calculated for the extended period reported on 09/04/2024, 05/12/2024 and 15/01/2025 which amounted to Rs 28,26,562.50 X 2 times (in terms of clause 1.3.1(h) of CPCB in-house Methodology for EC) = **Rs 56,53,125** (Rupees Fifty Six Lakhs Fifty Three Thousand One Hundred and Twenty Five) Only which is in addition to the earlier imposed Environmental Compensation of Rs 26,15,625/-. Thus the sum Total of both the Environmental Compensation amounts to Rs. **82,68,750/-** (Rupees Eighty Two Lakhs sixty Eight Thousand Seven Hundred Fifty) Only. The Unit was accordingly directed vide Letter /Memo No. 252 dated 05/02/2025, to deposit the entire amount of Environmental



Compensation within 15 days of the receipt of the said letter and submit the proof of payment to the Board's headquarter/Regional Office, Jamshedpur and further directed to complete all the pending works as revealed during inspections, failing which closure Order may be reinstated and legal action may be initiated for delayed payment @ 12% per annum.

Photocopy of letter/No.252 dated 05/02/2025 is annexed and marked **Annexure-S7**

13. That, this Affidavit is filed bonafide and in the interest of justice.

14. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Manoj Kumar Gupta
DEPONENT

VERIFICATION:

Verified at Ranchi on this the day ofFebruary, 2025 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Manoj Kumar Gupta
DEPONENT



NOTARY PUBLIC
RANCHI

Notarized under Notaries Act 1953
Notaries Reg. No. 1050 Govt. of
Jharkhand, Ranchi (India)

Ref. No. 115-7025
Date: 11 FEB 2025

11 FEB

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Manoj
11/02/2025



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004

Phone: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.jspcb.org

Ref. OA NGT/11/2024/ B-2432

Ranchi, Dated:- 03/12/2024

From-

Rajeev Lochan Bakshi
Member Secretary

To-

Regional Officer
Regional Office-Cum-Laboratory
JSPC Board, Jamshedpur

Sub:- Submission of Inspection report regarding compliances / non-compliances of conditions stipulated in the CTO granted via Ref No. JSPCB/HO/RNC/CTO-14997114/2023/516 Dated : 2023-03-23 valid till 31.03.2025 as alleged against the proponent in O.A. No. 63/2024EZ) Ajay Kumar Murarka Vs GoJ & Ors. - Regarding.

Ref. Reply dated 02.10.2024 submitted by the project proponent in response to closure order of this office vide letter No. B-2117 dated 30.09.2024.

Sir,

Please refer to the show cause submitted by the project proponent M/s G M Iron & Steel Co. Ltd. Dated 02.10.2024. (Copy enclosed).

You are directed to inspect the site in question, verify the compliance / non-compliances, as claimed by the PP in the said show cause reply and submit a detailed report on the present status of compliances.

The matter is scheduled to be listed before NGT EZ Bench, Kolkata on 09.12.2024.

It is therefore, directed that the Inspection report must be submitted within time so that appropriate decision may be taken by the Board.

This may be treated as urgent.

Encl. A/A

(Rajeev Lochan Bakshi)
Member Secretary



2023/66

Memo No 1394 dated 05/12/2024

Inspection Report of M/S GM Iron & Steel Co. Ltd, 3RD Phase (Extension) Adityapur Industrial Area, Saraikela-Kharsawan in adherence to JSPCB, Ranchi Letter No.: B-2432 Dated 03/12/2024.

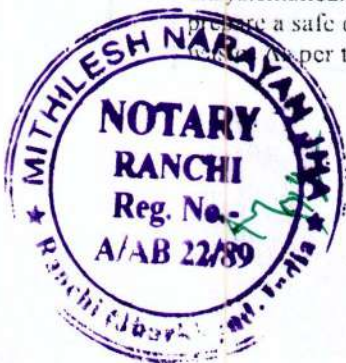
The unit was inspected by Mr Prem Shankar Gupt (AEE), Md. Asief Alam (CE) and Mr. S.A. Khan (ST) in presence of Sri Dilip Rana (GM) on 03/12/2024 & 05/12/2024. During the inspection, the Unit was found in operational condition. The unit engaged in Production of Sponge Iron having Capacity of 2 x 100 TPD.

Present status of Pollution Control measures adopted by PP are as follows:-

- I. ESP is installed.
- II. Leakages (Process Emission) from ESP duct is found during the inspection.
- III. Cap of ABC kiln No. -01 is not fully close, from which dust emission was found.
- IV. Bag filter installed at cooler Discharge, Intermediate Bin, Product House, Stock House, Coal Circuit and Iron Circuit.
- V. One new Heat exchanger is installed before ESP duct and one heat exchanger is to be in an installation stage to reduce dust emission through ESP.
- VI. 25 nos. of different fixed water sprinkler is installed
- VII. One Tractor Mounted Water tanker of 5000 Ltre capacity is available to sprinkle the water.
- VIII. More than 300 tree plantation has been done in the premises of plant.
- IX. During the inspection, raw material i.e. iron ore and coal are kept in open area which is covered through Tarpaulin Sheet.
- X. ESP Dust and Bag Filter dust is kept in open areas.
- XI. More than 100 m of Transportation road is concreted only. Meanwhile Rest area/ Work area are not concreted.
- XII. During the visit, housekeeping is found satisfactory (Photograph is attached herewith.)
- XIII. Display Board (Wall Writing) of Hazardous Waste (near the main gate) is written in painted form in which description of hazardous waste is not updated.
- XIV. Online Stack Monitoring system & PM10 analyzer is installed. Online relevant Data is transmitted to Board server.

Status of Joint Committee's observation is as under:-

S. No	Joint Committee's Observation	Reply of Unit	Observation of Inspection
1	The ministry of Environment and Forests Govt. of India has issued EC in favour of M/s Bimaldeep steel Pvt Ltd. vide letter No.J-11011/641/2009-1A.2 (1)dt 17/01/2011. The earlier project proponent, M/s Bimaldeep steel private limited, since being granted EC to the project in 2011, has not submitted timely half yearly compliance report to the Regional office of MOEF&CC as well as SPCB.	We received the CTO (Consent to Operate) grant after the revolution on 08-04-2022. and finally, we started production on 05-05-2022. We submitted the half-yearly compliance report to the regional office of MoEF&CC as well as SPCB on 24-11-2023 and 18-12-2023. We will submit the next compliance report in June 2024.	Compliance Conditions stipulated in the environmental clearance letter issued by the ministry vide letter no J-11011/641/2009-1A.2(1) dated 17-01-2011 has been submitted by PP (via email to ro.ranchi-mef@gov.in) Dated 12-07-2024.
2	It was observed that the project had huge storage of bag filter dust as well as ESP dust stored within the industrial premises unsystematically. The project should prepare a safe disposal plan for these wastes as per the prevailing rules and	We have already cleaned the ESP dust as well as the bag filter dust, and we are using the wastes dust for land filling in the lower down areas.	Generated ESP dust is being utilized in land filling in premises of plant.



91

	regulations laid down by the pollution control board.		
3.	The project has to develop green belt as stipulated in the Environment clearance letter but the same has been not complied.	We are already planning to carry out planting in the development new green area and have also developed. Photograph is attached.	Plantation is being done in premises. Survival of the saplings needs to be ensured.
4.	All the roads within the industrial unit need to be made concrete/ black topping to reduce the fugitive emissions.	We have already given the order to the contractor to construct the road within 4 to 6 months in the iron ore and coil storage area and po copy is attached.	Transportation Road has been concreted.
5.	Fugitive emission was seen from various sections as leakages were found during the inspection.	We have already placed an order for a new heat exchanger to replace the old one, and the work will be completed within 6 to 8 months. po copy attached.	One heat exchanger installed For another installation of Heat exchanger. Purchase Order (PO) copy is submitted
6.	Housekeeping was found not up to the marks as raw materials and solid waste were also found kept in open.	We have made a plan to construct a new shed with an RCC floor and housekeeping is now up to date within 1 year.	Raw material is stored in open area, which is covered with tarpaulin sheet. Housekeeping is found satisfactory.
7.	Project has not constituted separate Environmental management cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions and Environmental statement is also not being filled properly.	We have already appointed an Environment and Safety Manager (Shudhansu Prakash), and we have also applied for the QMS (quality management system) certificate and we are submitting proper environmental statement.	PP has appointed an Environment and Safety Manager (Shudhansu Prakash) Laboratory for Environmental management and monitoring function is not facilitated.
8.	Display Board is wall painted and not being updated on regular basis. Project need to install digital Display screen near the main gate for public display.	Already installed (photograph attached)	Display Board of H/W is wall painted which is not up to mark. Beside the gate of the plant, a digital display board (for PM 10 analyzer) is installed.
9.	Project authorities have not submitted charter on Corporate responsibility for environment protection immediately after one year of production.	Charter on corporate responsibility for environment protection copy is attached	Charter on corporate responsibility for environment protection copy sent to HQ as reported by unit representative
10.	Project authorities were asked to submit detailed layout plan of the plant but the same has been not made available by the unit's representatives. Project has installed and functioning ESP and chimney which are claimed to be outside the 13-acre land and lies in the disputed 4.67-acre lands. But the structure seems to be old and constructed by the	We are submitting detailed layout plan of the plant. Copy attached When we purchased this plant from CFM, they handed over the ESP and chimney within the 13-acre land. The ESP and chimney	Land Plan of M/S GM Iron & Steel Company Limited is submitted. PP has claimed that "ESP and chimney are to be inside the 13-acre land, and this matter is already running in judicial court."



earlier owner of the Unit.ESP and stack are integral part of the sponge Iron Unit and the project cannot be run without operating Air pollution control devices as mentioned above situated at disputed land.	are to be inside the 13-acre land, and this matter is already running in judicial court.
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The point-wise status of compliance to the conditions stipulated in the earlier C.T.O issued by the JSPC Board vide Ref.No.JSPCB/HO/RNC/CTO-14997114/2023/516 dated 23.03.2023 is as given below:

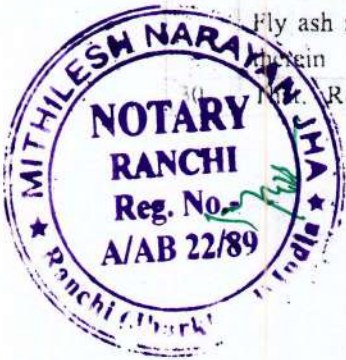
Sl	Specific condition	Reply of Unit	Observation of Inspection
1.	That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted	We have already given the order to the contractor to construct the road within 4 to 6 months in the iron ore and coil stroge area. PO copy is attached	Approach road for the plant found concreted which was constructed by AIADA. Further improvement for construction of Road time yet to come
2.	That, the occupier shall purchase raw material only from valid source	Yes, we have purchase raw material only from valid source.	Assure to comply.
3.	That, the occupier shall make work area and transport roads concrete/black top	We have already given the order to the contractor to construct the road in transport road within 4 to 6 months(PO copy attach)	Internal Transport road concreted from main gate to ESP area. Rest work area is proposed to concrete (for future development).
4.	That, the occupier shall submit photographs of tree plantation rain water harvesting, Boundary wall and water sprinkling system	Already PO given for rainwater harvesting and for new belt plantation(attach photograph)	Being complied.
5.	That, the occupier shall submit noise monitoring report to the Board	I have attach the copy of noise monitoring report	Assure to comply.
6.	That, the occupier shall comply with conditions of authorization under Hazardous and other Wastes(management and transboundary movement)rules 2016	Already installed (photograph attached)	Renewal application for H/W authorization has been submitted to Board vide application no.18549020 dated16-02-2024
7.	That, the occupier shall ensure the cleaning and wetting of ground regularly to improve housekeeping	Already running vehicle sprinkling system and We have planning to installed mixed fog/mist cannon system within 1 to 2 months	Cleaning & wetting of the ground is found
8.	That, the occupier shall have its conveyor belt supporting the materials fully covered all along its way and transfer points and suction		Being Complied.



	system should be connected to dusting equipment.		
9.	That, the occupier shall make water sprinkling arrangement in areas around crushing and screening units, raw material heaps at unloading points heavy vehicle movement areas, roads and waste dump sites etc.		25 nos of water sprinkler system is installed.
10.	That, the occupier shall construct the shed for keeping Iron ore properly and ensure crushing and screening operation in shaded enclosed area.	We have planned to extension the shed for keeping iron ore and work will done current financial year.	2 nos of shed was installed.
11.	That, the occupier shall operate and maintain Air pollution control device (APCD) regularly and submit photographs.		Being Complied.
12.	That, the occupier shall comply the provision of charter on corporate responsibility for environment protection immediately after one year of production	We will submit the photograph	Being Complied.
13.	That, the occupier shall construct garland drain, toe wall and settling tank for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.	PO is already given and work will do within 2 to 4 months.	Partially Complied.
14.	That, the occupier shall submit compliance of condition of CTO half yearly to be Board.		Assure to complied.
15.	That, the occupier shall regularly operate closed circuit television (CCTV)camera for monitoring operational status of APCDs		Partially complied.
16.	That, the occupier shall operate and maintain Air pollution control Device(APCD)regularly and submit the photograph	We will submit regularly photograph of (APCD)	Being Complied.
17.	That, the occupier shall ensure that no fly ash laden air should go to the nearby village. There must be proper protection to villagers from fly ash laden air like three tier tree plantation fine mesh net etc.	Further not applicable and we have not CPP in plant	Assure to comply
18.	That, the occupier shall submit NOC from central ground water authority/state ground water authority regarding extraction/consumption of ground water	We have attached copy of NOC from central ground water authority	Application for permission to abstract ground water for industrial use is submitted on dated 21-01-2023.
19.	That, the occupier shall operate on-line emission monitoring system and ensure uninterrupted and regular transmission of data to JSPCB server	We will attached the copy of data monitoring (6 months average report)	Assure to comply.
20.	That, the occupier shall operate PM10 analyzer with online connectivity and ensure uninterrupted and regular transmission of data to JSPCB server	As per CPCB and JSPCB guidelines	Assure to comply



21.	That, the occupier shall operate Effluent treatment plant(ETP)	The process water is kept in the close circuit.	Assure to complied
22.	That .the occupier shall raise the height of all stacks attached with air pollution control devices(APCD)up to 30 meters		Assure to complied.
23.	That, the occupier shall comply fugitive emission standards of 2000 g/m3 at a distance of 10 meter from raw material crusher and product handling areas etc.	We have already placed an order for a new heat exchanger to replace the old one, and the work will be completed within 6 to 8 months.(PO copy attached)	Assure to comply.
24.	That, the occupier shall provide separate electricity meter with all APCD	We are submitting photograph of separate electricity meter with all APCD	Being Complied.
25.	That, the occupier shall install mechanical operated system for timely collection and removal of the flue dust generated in air pollution control device.	Presently manually cleaned every sunday	Partial Complied.
26.	That, the occupier shall provide software controlled interlocking facility keeping in view of on-line emission and effluent monitoring system to ensure stoppage of feed conveyer, so that the feed to the kiln would stop automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non-operational		Assure to complied.
27.	That, the safety cap/emergency stack of rotary kiln type plant, which is generally installed above the after burner chamber(ABC)of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device		Assure to comply.
28.	The content of Environmental clearance vide E.No.J-11011/641/2009-IA (1) dated 17.01.2011 for expansion of sponge Iron plant (100 TPD to 200 TPD)and installation of steel melting shop (330 TPD)and captive power plant(12MW-4MW WHRB & MW AFBC)by M/s Bimaldeep Steel Private Limited	We had submitted offline transfer of change in ownership M/s Bimaldeep steel private limited to M/s GM iron & steel company limited on 30/11/2022 at MOEF(I.A Division)Gov. Of india,paryavaran bhawan,CGO complex,Lodhi road,new delhi-11003 again we had submitted online applied for transfer of EC to MoEF & CC vide ref.no- IA/JH/Indi/457406/2024 dated- 02-01-2024 has been still pending by concerned authorities	As stated by PP.
29.	That, the occupier shall dispose fly ash as per Fly ash notification 1999 and its amendment	Further not applicable and we have not CPP in plant.	N/A.
	Regular monitoring of influent and	We have attached the test copy	Assure to complied.



(15)

	effluent surface sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the state pollution control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the ministry's Regional office at Bhubaneswar SPCB and CPCB.		
31	That, A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal	Action plan must be done.	ESP generated waste is being utilized in land filling in premises of the plant.
32.	That, proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the ministry's Regional office at Bhubaneswar, SPCB and CPCB.	We load the waste solid material, cover it properly, and then dispose of it.	Assure to complied.
33.	That, vehicular pollution due to transportation of raw material and finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.		Water was sprayed on transport road.
34.	That, the water consumption shall not exceed as per the standard prescribed for the steel plants.	Relevant report	Assure to comply.
35.	That, the occupier shall submit applications for renewal of consent under section 25/26 of the water(prevention & control of pollution)act,1974 and under section 21 of the Air (prevention & control of pollution)Act,1981 again 120 days prior to the date of expiry of this consent i.e.31.03.2025 with documents showing compliance of all of the above condition.		Assure to complied.
(B)	General conditions		
SI	Stipulated conditions	Reply of Unit	Observation of Inspection
01.	That, the occupier shall maintain the National Ambient Air Quality standard given below:	PM 10 analyzer has been installed for regular monitoring.	Being complied.
02.	That, the occupier shall maintain the emission quality within NCE standard and the quantity as follows:	OCEMS has been installed Assured to maintain	Being complied.
03.	That, the occupier shall keep process effluent in close circuit and the quality of effluent		Cooling water recycled.



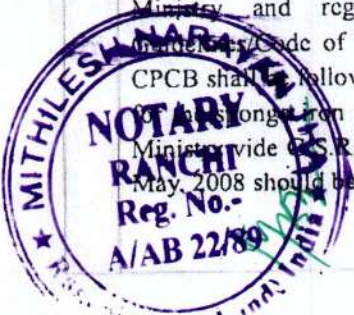
	from other sources in conformity with the standard(s) and the discharge quantity as below:		
04.	That, the occupier shall dispose of solid wastes as follows:		Assure to comply.
05.	That, the occupier shall keep DG set(s) within acoustic enclosure(s) and shall keep the height(s) of exhaust pipets as per central pollution control board norm.		Complied.
06.	That, the occupier shall install and maintain central ground water Board/state Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.	We have attached PO copy with progress report with photograph.	CGWB approved system of RWH is not constructed/installed.
07.	That, the occupier shall grow and maintain greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.		Plantation is being done. Necessary corrective measures to be taken to ensure the survivality of the transplanted sapling.
08.	That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year.		Assure to comply
09.	That the occupier shall submit report(s) duly monitored and issued by an NABL accredited/ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-Para(2),(3),(4) and (5) of paragraph 3 of this CTO yearly at required periodicity	We have attached the latest test report accordingly	Complied.
10.	That, this CTO is valid subjected to the validity of mining lease/Mining plan/Ecofriendly/Environmental clearance, if applicable. In case of no renewal of Mining lease/Mining plan, this consent shall be treated as revoked automatically.		Agreed.
11.	That, this CTO is issued from the Environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. the sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/unit/occupier		Agreed.
12.	That, this CTO shall not in any way, adversely affects or jeopardize the legal proceeding, if instituted in the past or that could be, instituted against you by the state Board for violation of the provisions of the Act or the rules made there under		Agreed.



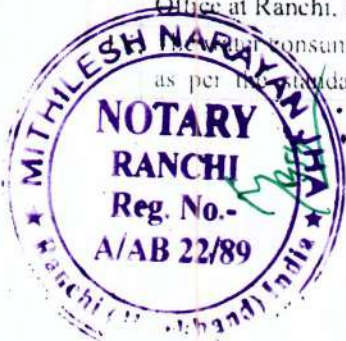
13.	That, the occupier shall comply with all applicable provision of the water (prevention & control of pollution)Act.1974;the water (prevention & control of pollution)cess Act.1977;The Air (prevention & control of pollution)Act,1981;and the Environment (protection) Act,1986 and Rules made there under.	Assure to Complied.
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The point-wise status of compliance to the conditions stipulated in the Environment clearance letter issued by the ministry vide letter No J-11011/641/2009-IA.2 (1) dated 17.01.2011 is given below:

Sl	Stipulated conditions	Reply of Unit	Observation of Inspection
I.	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stack shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag fill etc. shall be provided to keep the emission levels below 50 mg/Nm by installing energy efficient technology	We have already installed Electrostatic precipitator (ESP)in the plant and the stack emissions are monitored continuously and connected to the CPCB server. There is a single stack of 30 metres height. The project has also installed bag filters in the project at various dust generation machineries and location to reduce dust emissions	One Digital Display Board is installed beside the gate of the plant. ESP & 7 Bag filter as APCD is installed.
II.	As proposed, Electrostatic precipitator (ESP) shall be provided to WHRB, FBC and DRI plants to coo particulate emissions within 50 mg/Nm. Fume extraction system shall be provided to induction furnaces to control the emissions within the prescribed standards.	Being complied it was observed that the project has ESP installed for the DRI plant	ESP installed for DRI plant. WHRB, FBC not installed.
III.	The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.	Already submitted reports on the monitoring of the Ambient Air Quality in the industrial plant.	Assured to Comply.
IV.	Gaseous emission levels including secondary fugitive emissions from all the sources shall be control within the latest permissible limits issued by the Ministry and regularly monitored. Code of Prac issued by the CPCB shall be followed. New standards for long term plant issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 should be followed.	it was observed at site that the project has installed monitoring equipment for continuous gaseous emissions monitoring from the stack. This is being transmitted to the CPCB and JSPCB servers online. The stack emission values have been mentioned at table number I,in the compliance to specific condition no(1).values reported are within the limits.	Assure to Complied.



<p>V. Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse soiled and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack</p>	<p>it is noted that the hot gases from the DRI kiln is passed through Dust settling chamber (DSC) and after burning chamber (ABC) to burn CO. The gas is later passes through the ESP ,ID fan and the stacks, cleaned before leaving out into the atmosphere</p>	<p>WHRB not installed.</p>
<p>VI. Total water requirement shall not exceed 1,050 KLD. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent shall be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and zero discharge shall be adopted. Sanitary sewage should be treated in specific tank followed by soak pit.</p>	<p>drawing water from the 7 numbers of Tube wells for which the project authorities have made applications to the Ground water authorities vide letter No.87296 dated 21.01.2023. Water from the plant is directed into a settling chamber in which the suspended particulate matter is removed and then the clear water is recalculated and re-used in the industry.</p>	<p>Agreed.</p>
<p>VII. Effort shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other source</p>	<p>We had provision for collection and storage for rain water. The water was being used in the project for purposes like water sprinkling over roads for dust suppression, watering the plantations, washing, etc. However, it was noted that the project was drawing water through the 07 nos. of bore wells which are stated to have been made by the earlier owner</p>	<p>Assured to comply.</p>
<p>VIII. Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.</p>	<p>We have attached flow- meter In &out with photograph and online data sheet.</p>	<p>Partially complied.</p>
<p>Water consumption shall not exceed as per the standard prescribed for the</p>		<p>Assure to complied.</p>

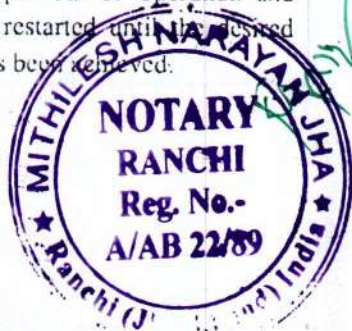


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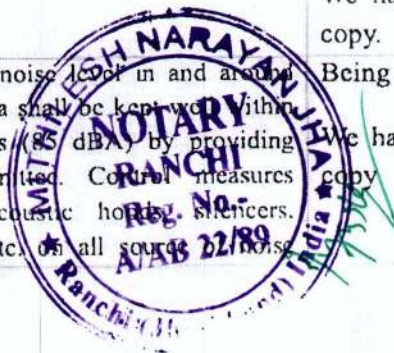
	steel plants.		
X.	All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.	Partially complied We have AFBC Boiler. Therefore, the coal fines and char from the DRI Plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partly disposed to the vendors. After EC expansion we will comply.	AFBC not installed as yet.
XI.	Proper Utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2019.	Further not applicable and we have not CPP in plant	N/A
XII.	Vehicular pollution due to transportation of raw material finished products shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.	Being complied Water sprinkling is done by the through water tankers to water on the roads. It was noted that there were water sprinklers installed near the loading and unloading sites. However, the project needs to increase the number of water sprinklers along the roads as well as loading and unloading sites	Assure to complied.
XIII.	All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3- tier avenue plantation using native species shall be the linked coal mines shall be created within the unit	Partially complied The project has made some parts of the roads concrete and has assured to make all roads concrete within one year time. Presently, cleaning is being carried out by means of manual cleaning.	Only Transportation road was concreted. Mechanical sweeper is not available. 3 tier avenue plantation is not done.
XIV.	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and composition, end-use of solid hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar, PCB and CPCB.	We have keeping all raw materials within project area. However, proper systematic means of covering of materials by sheds or by tarpaulin and storage of raw materials, with proper covering and measures to check spillage are to be adopted by us.	Assure to complied.
XV.	A time bound action plan shall submit to reduce solid waste, proper utilization and disposal.	Partially complied Submitting Time Bound Action Plan to reduce solid waste and its proper utilization.	Not submitted.
XVI.	Risk and Disaster Management plan	Partially complied	Copy of Risk



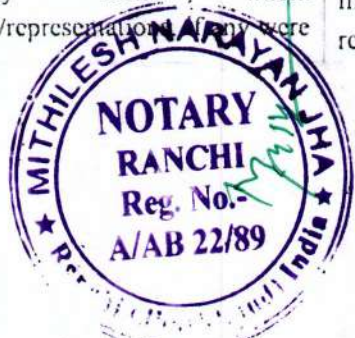
	along with the migration measures shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance	Disaster management related plan is attached.	Assessment and Disaster Management Plan (Extract of Final Environmental Impact Assessment Report) submitted.
VII.	As proposed, green belt shall be developed In 33% of plant area as per the CPCB guidelines in consultation with the DFO.	Already developed new green belt plantation along the boundary and within the plant. we have developed raising 33% green belt as per the stipulation.	33% green belt is not developed.
VIII.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.	Being complied (charter on corporate responsibility for environment protection(CREP)is attached.	Partially complied.
XIX.	'At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's regional Office at Bhubaneswar. Implementation of such program should be ensured accordingly in a time bound manner.	Being complied (Based assessment study and development of CSR report is attached)	Assured to Comply
XX.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the	Being complied	Partially complied.
B.	General Conditions	Reply of Unit	Observation of Inspection
I.	The project authorities shall strictly adhere to the stipulations made by the Jharkhand Pollution Control (JPCB) and State Govt.	Being complied We have obtained CTO from the Jharkhand State Pollution Control Board vide letter No. JSPCH /HOI RNCI CTO - 149971141 2023/516 dated 23/ 03/ 2023 which is valid Up to 31/03/2025.	Agreed
II.	At no time, the emission shall exceed the prescribed limits In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.	Being complied	Agreed



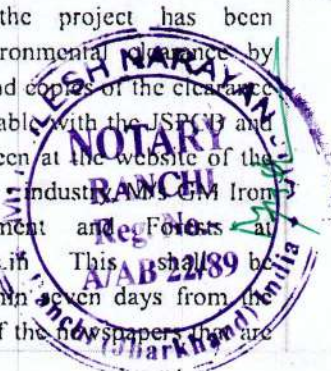
<p>III. No further expansion or modifications in I the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In Case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environment protection measures required, if any</p>	<p>Assured to comply</p> <p>We assured that project proponent to comply with the stipulation.</p>	<p>Agreed.</p>
<p>IV. The gaseous emissions from various process units shall conform to the load/mass based standards notified by the Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location</p>	<p>Being complied</p> <p>The project proponents have assured to comply with the stipulation</p>	<p>Assured to comply.</p>
<p>V. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 as amended in October, 1994 and January 2000. Authorization from the JPCB shall be obtained for collection, treatment, storage and disposal of hazardous wastes.</p>	<p>Being complied</p> <p>The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Authorization no. JSPCB/HOI RNC/HWM-16287064/2023/84 dated 12/12/2023</p> <p>We have attached new application copy.</p>	<p>Renewal application for H/W authorization has been submitted to Board vide application no.18549020 dated 16-02-2024</p>
<p>VI. He project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003. Authorization from the pollution Control Board must be obtained for collection I treatment / I storage I disposal of hazardous wastes</p>	<p>Being complied</p> <p>The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Assured to Submit Authorization no. JSPCB/HO/RNC/HWM16287064/2023/84 dated 12/12/2023.</p> <p>New application no-18549020, Dated 16/02/2024. Alredy applied. Application is still pending by JSPCB</p> <p>We have attached new application copy.</p>	<p>For Authorization of Hazardous Waste. Application has been submitted by PP.</p>
<p>VII. The overall noise level in and around the plant area shall be kept within the standards (85 dBA) by providing noise Control measures including acoustic hoods, enclosures etc. on all source</p>	<p>Being to submit</p> <p>We have attached latest test report copy</p>	<p>Assure to Comply.</p>



<p>generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1989 (viz. 75 dBA (day time) and 70 dBA (night time).</p>		
<p>VIII. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table</p>	<p>Being complied We have attached PO copy with photograph</p>	<p>Photograph of 1 no. of Rain Water Harvesting structure is submitted.</p>
<p>IX. Occupation Health shall Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.</p>	<p>Partially complied We have attached staff health surveillance report copy.</p>	<p>Assure to comply.</p>
<p>X. The project proponent shall also comply with all the environmental protection measures</p>	<p>Assured to comply within 6 months. We have attached name change copy on MoEF and after name change we will take expansion E.C,however we have submitted proper all the Environmental protection measures.</p>	<p>Assure to comply.</p>
<p>XI. A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions</p>	<p>Being complied We have appointed name with contact number. Shudhansu prakash-9108121695</p>	<p>Being complied.</p>
<p>XII. As proposed, Rs. 6047.00 Lakhs and Rs. 969.00 Lakhs shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously used to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. A time bound implementation schedule shall be implement all submitted to the Ministry and its Regional Office at Bhubaneswar to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any others purpose.</p>	<p>Partially complied We have attached action plan for project proponents with implementation schedule.</p>	<p>Assure to Comply.</p>
<p>XIII. A copy of clearance letter shall be sent the proponent to concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any from whom suggestions/representation were</p>	<p>Being complied We have attached copy of NGO regarding clearance action plan for project proponents with implementation schedule to regional office,MOEF&CC</p>	<p>Assure to Comply</p>



	received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.		
XIV.	The project proponent shall upload the status of compliance of the stipulation environment clearance conditions, including results of monitored data their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and PPCB. The criteria pollutant levels namely; RSPM (PM 2.5 and PM 10) SO ₂ , NO _x (ambient levels as well as stack)	Being complied (copy attached)	Assure to Comply.
XV.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated environmental conditions including result of monitored data (both in hard copies as well as by e-mail) to the Regional Office MoEF&CC. of MoEF, the respective Zonal Office of CPCB and the JSPCB. The Regional Office of this Ministry/CPCB/JSPCB shall monitor the stipulated conditions.	Being complied (copy attached)	Assure to Comply.
XVI.	The Environment Statement for each financial year ending 31st March in Form V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board' as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also be put on he website of the company along with the status of compliance of environmental conditions and shall also be sent to the	Being complied	Assure to Comply.
VII.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at the website of the Ministry of D. Industry, M. Iron and Environment and Forests at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the newspapers that are	Being complied	Assure to Complied.



widely circulated in the region of which one shall be in the /vernacular language of the locality concerned and a copy of the same should be forwarded to the regional office.		
VIII. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Being complied	Assure to Complied.

In view of above facts show cause may be asked and necessary action may be taken to the unit as per law.

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05/12/2024
Sohail Akhtar Khan
S.T.

zjmb
05/12/2024
Md. Asief Alam
C.E.

AWD
05-12-2024
Prem Shankar Gupt
A.E.E.

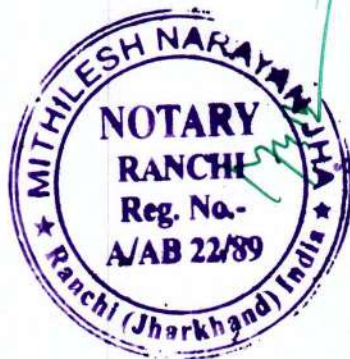
Memo No. - 1394

Jamshedpur.

Dated - 5-12-2024

Copy forwarded to : Member Secretary, Jharkhand State Pollution Control Board, Ranchi for kind information and necessary action.

AWD
05/12/24
(Ram Pravesh Kumar)
Regional Officer, Jamshedpur.





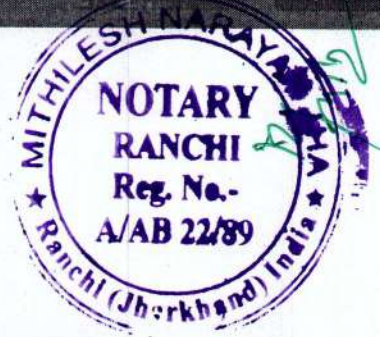
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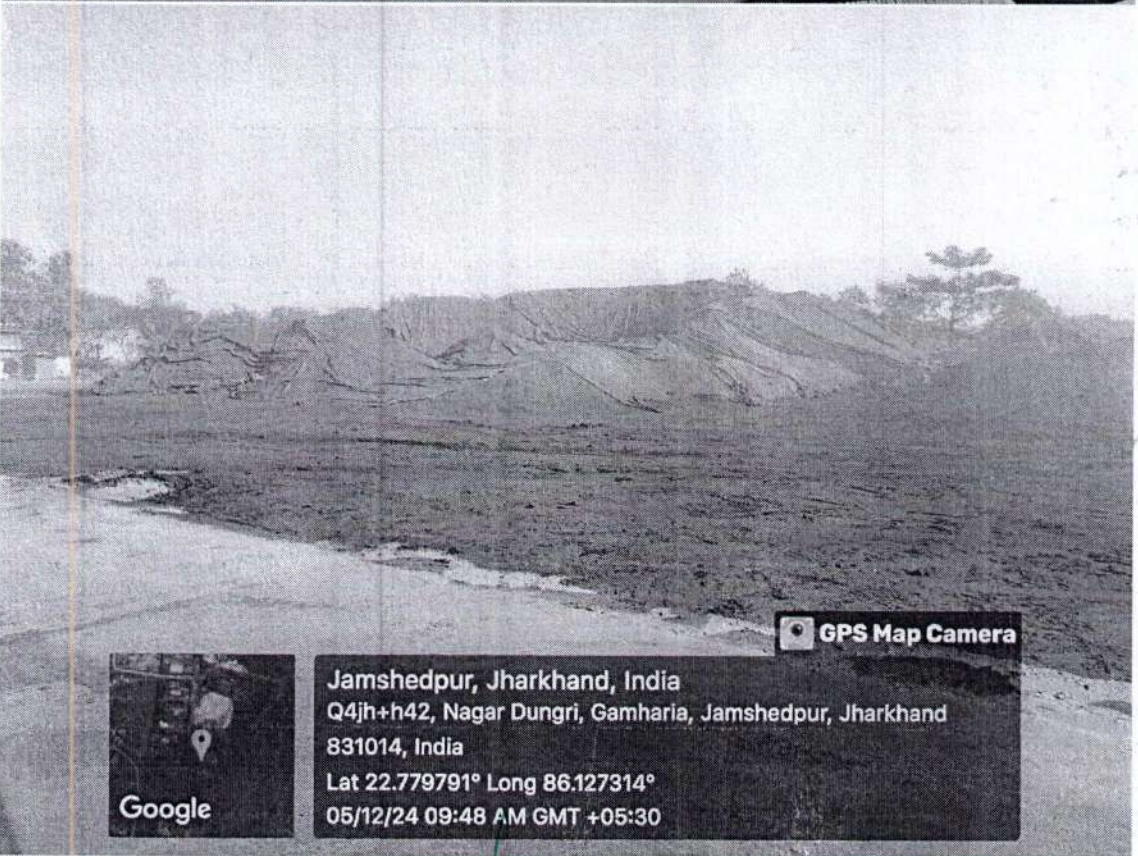
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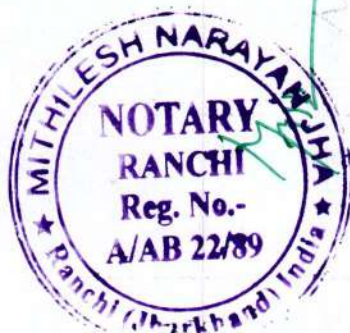




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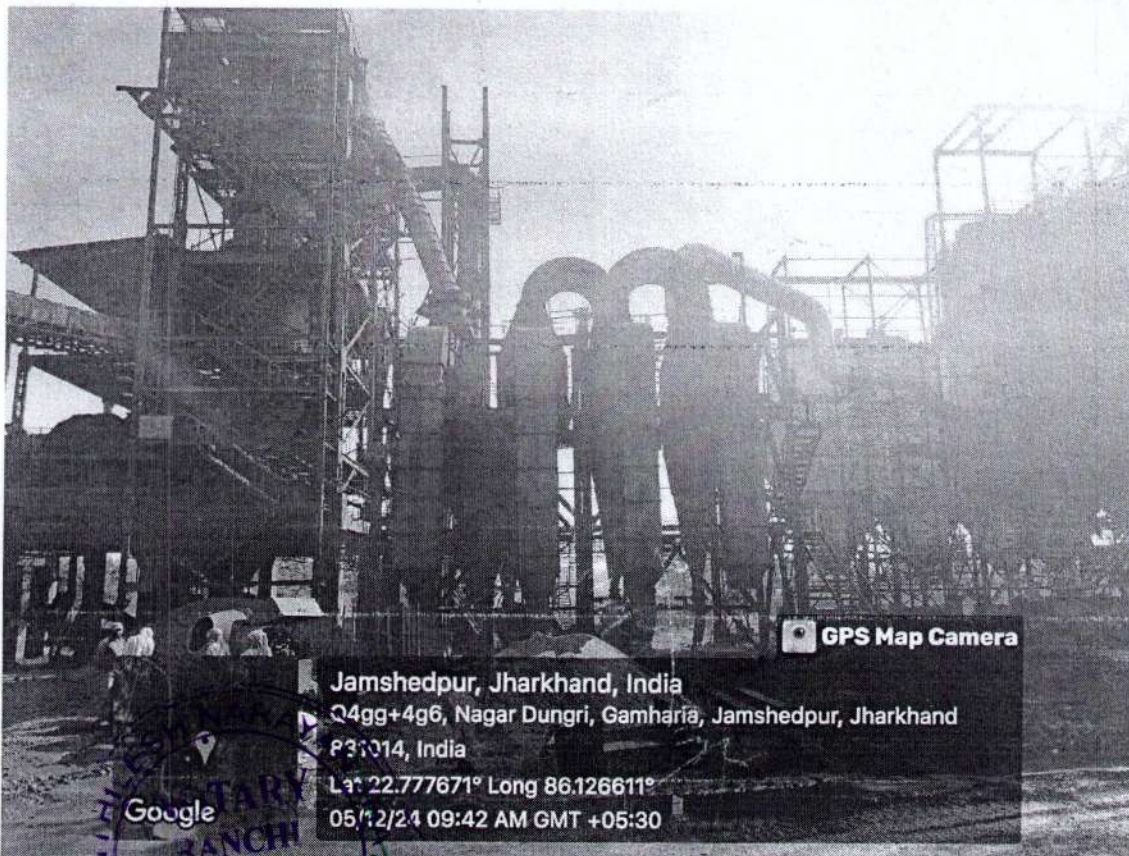
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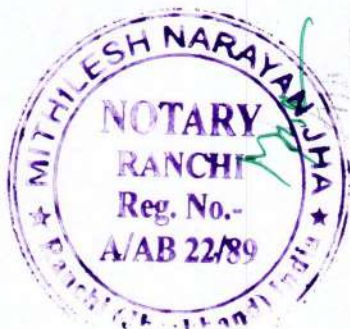
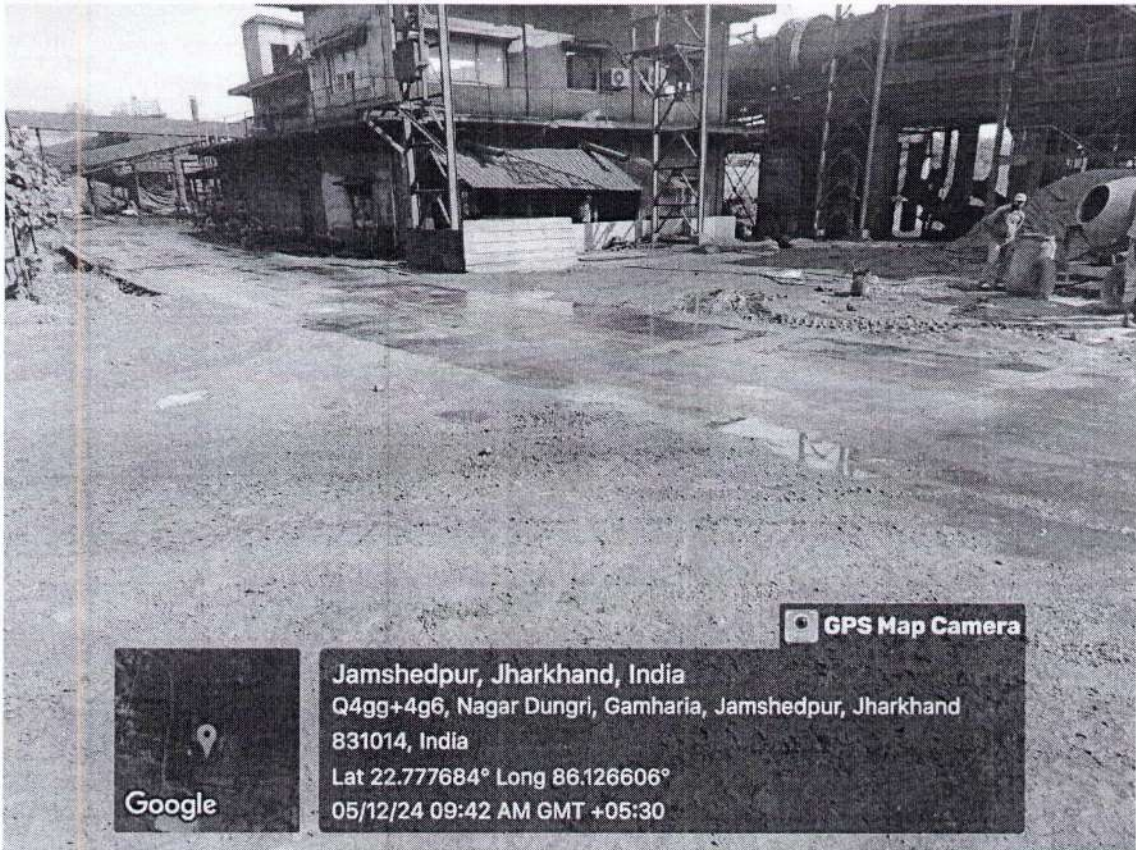


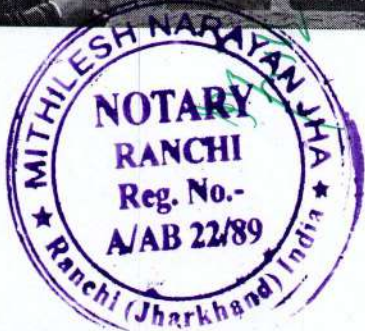
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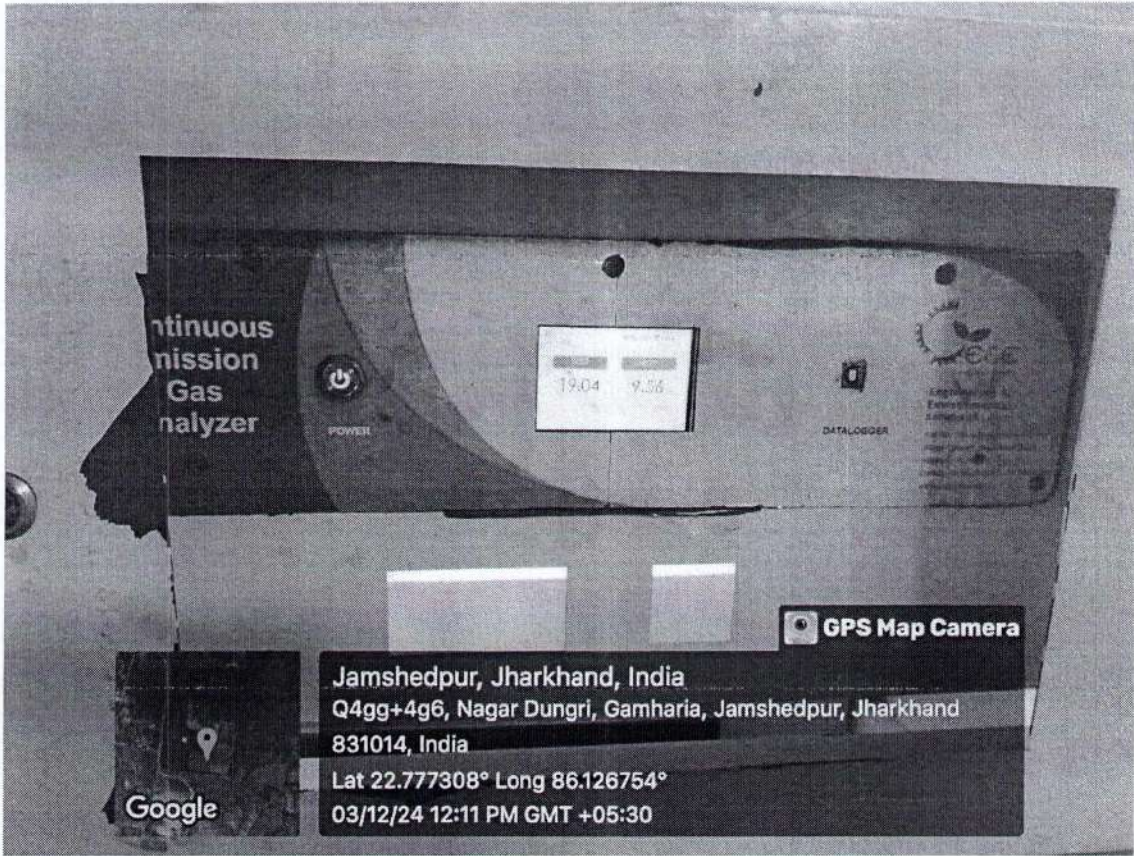


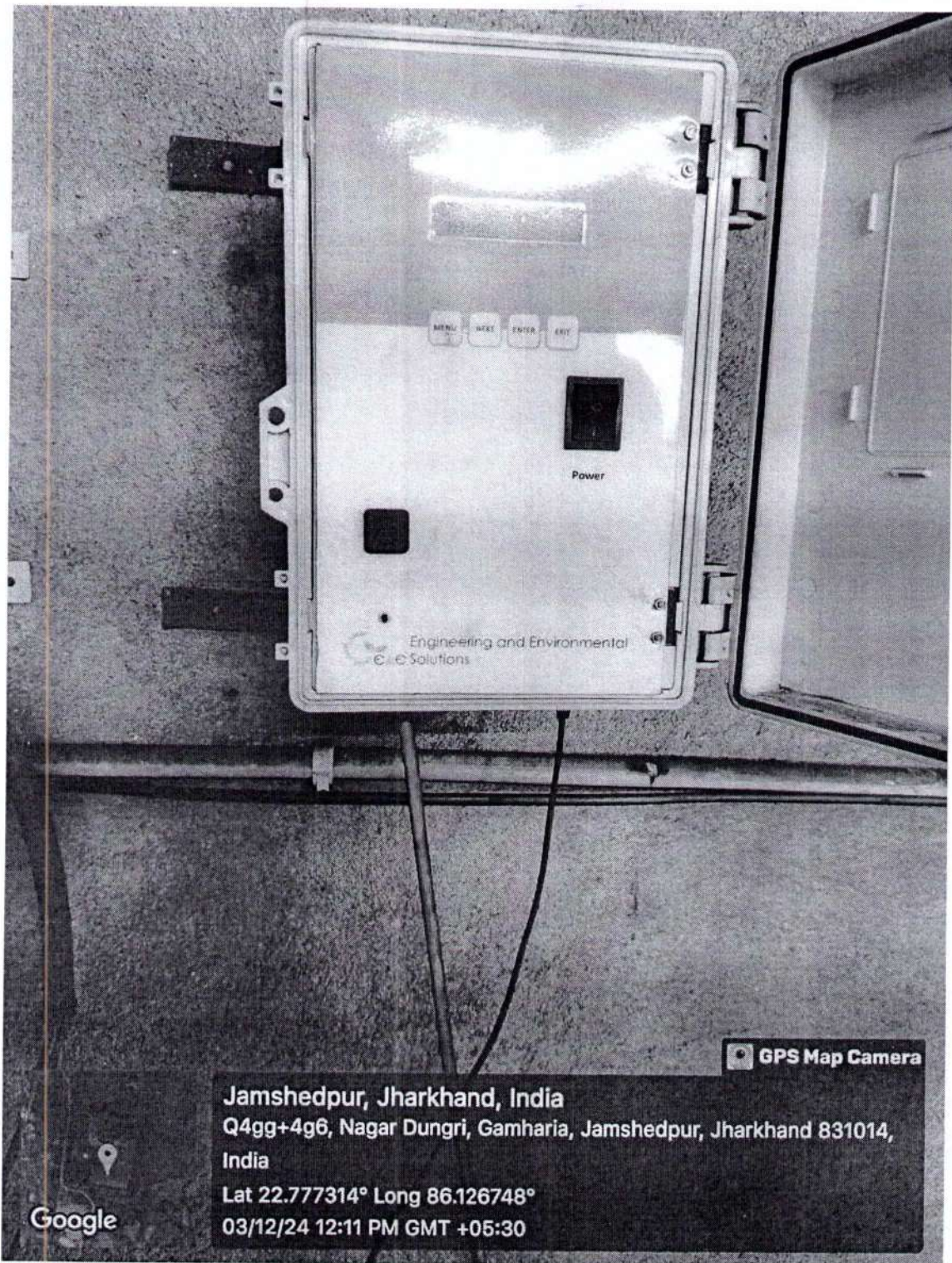




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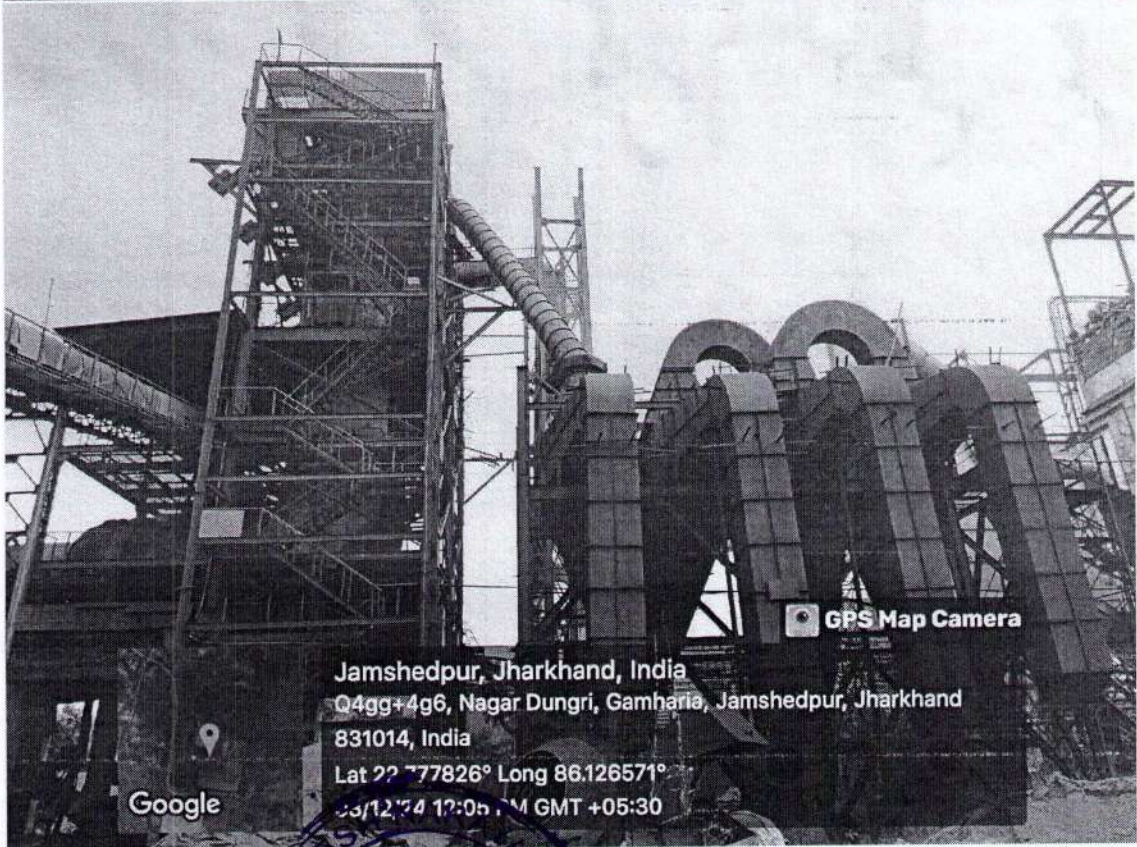
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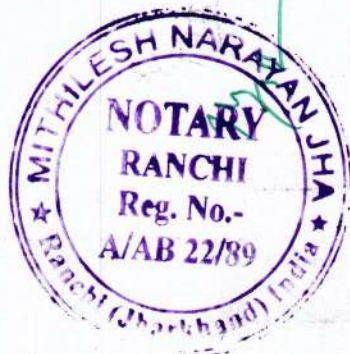
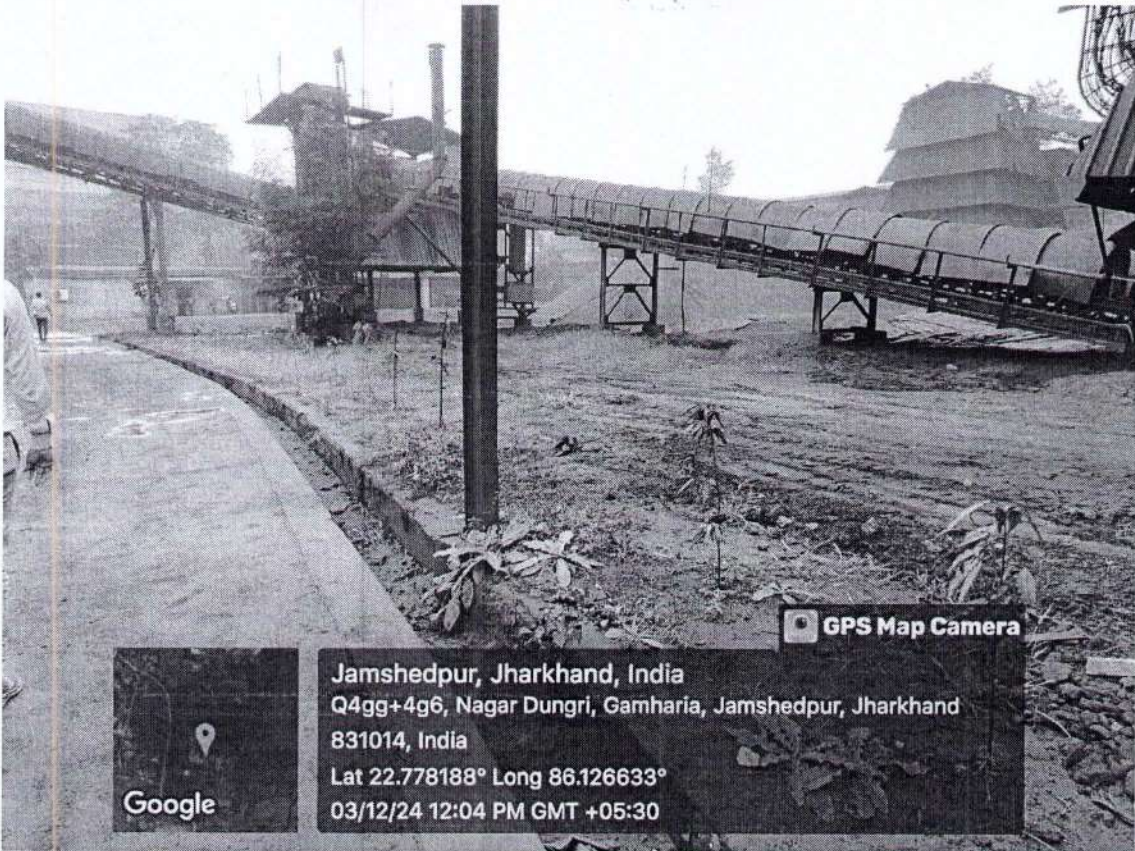


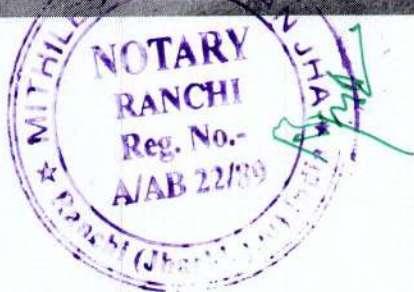
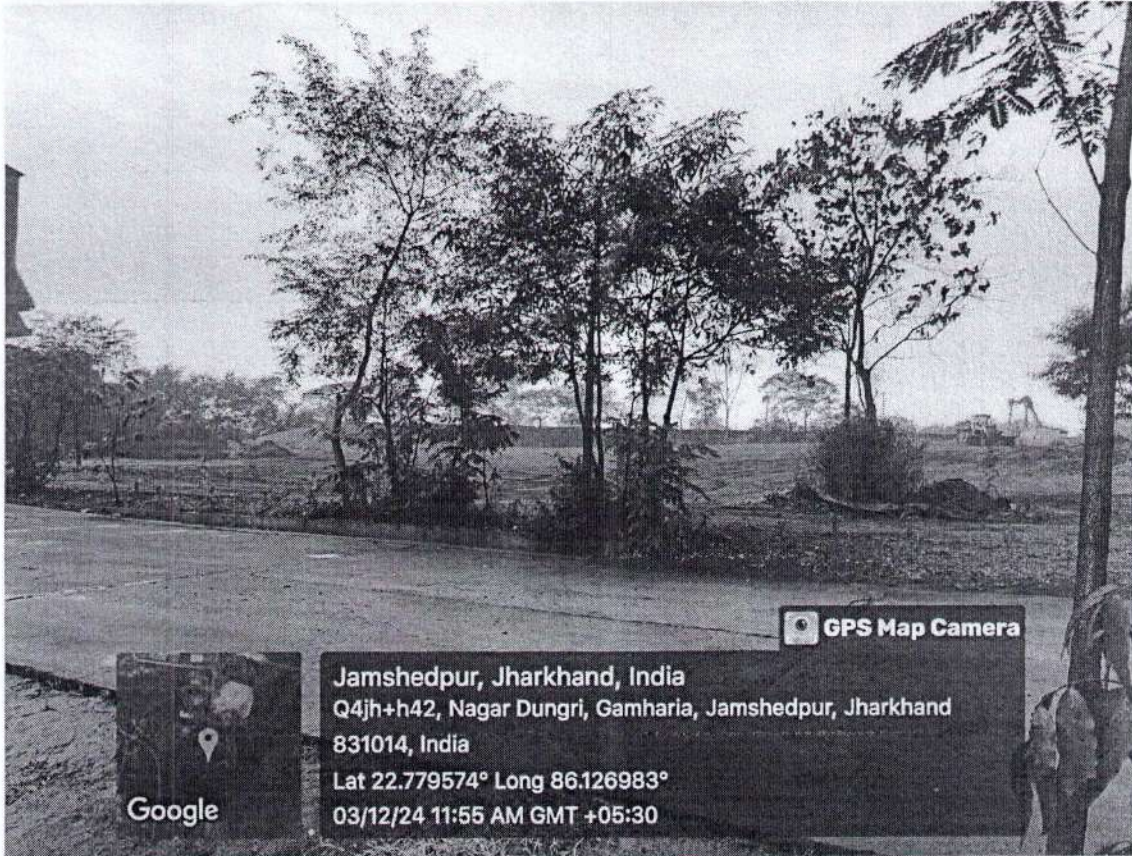
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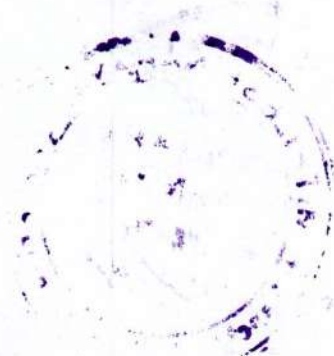
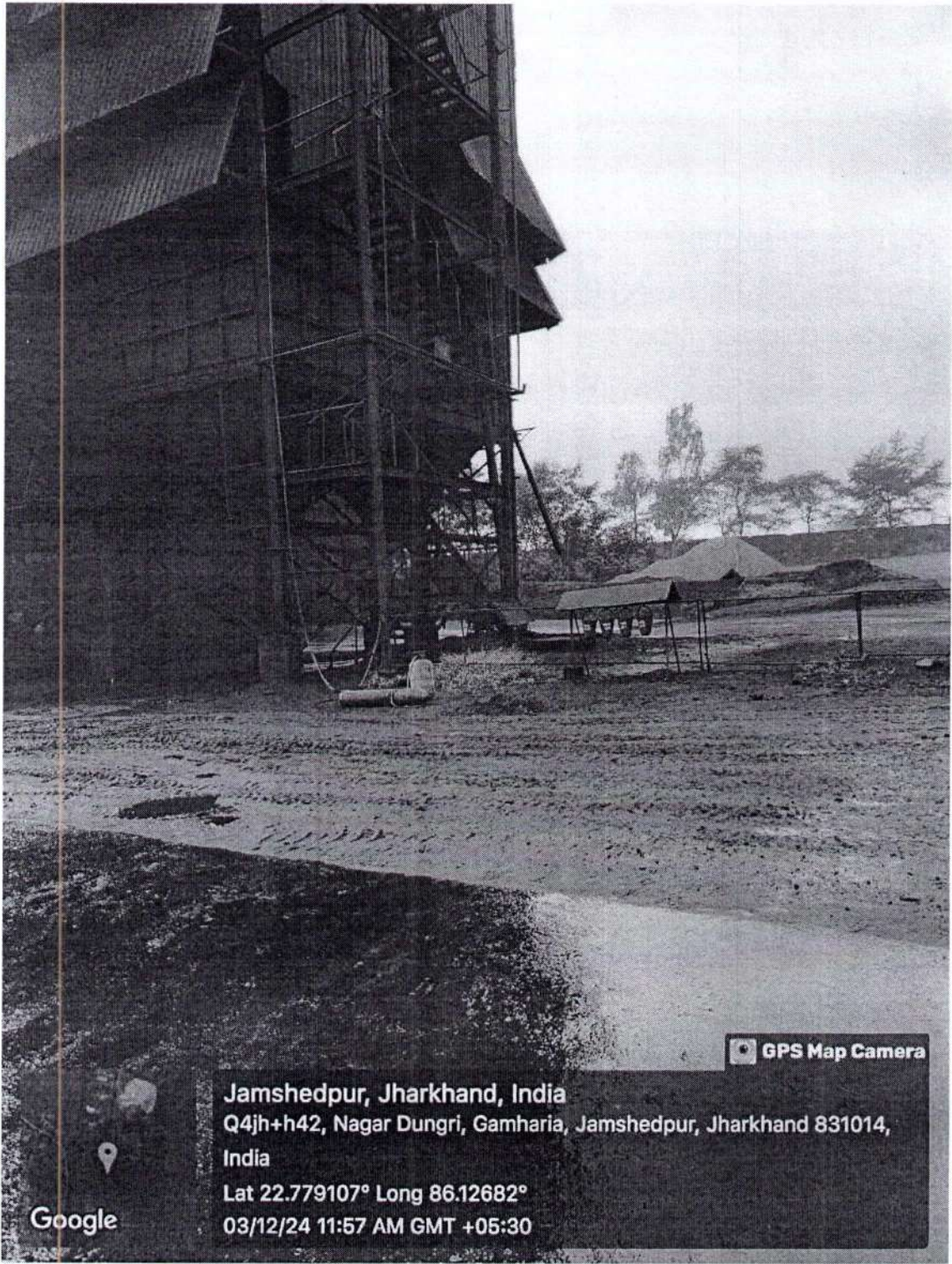


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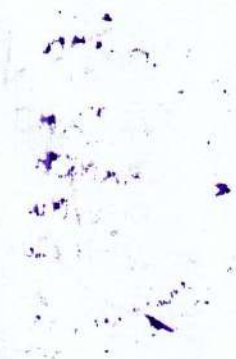
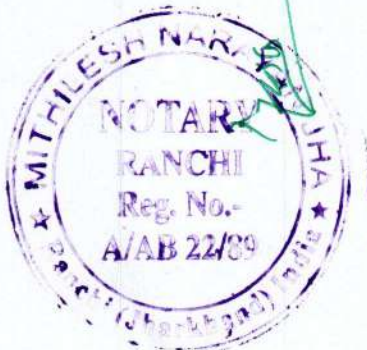
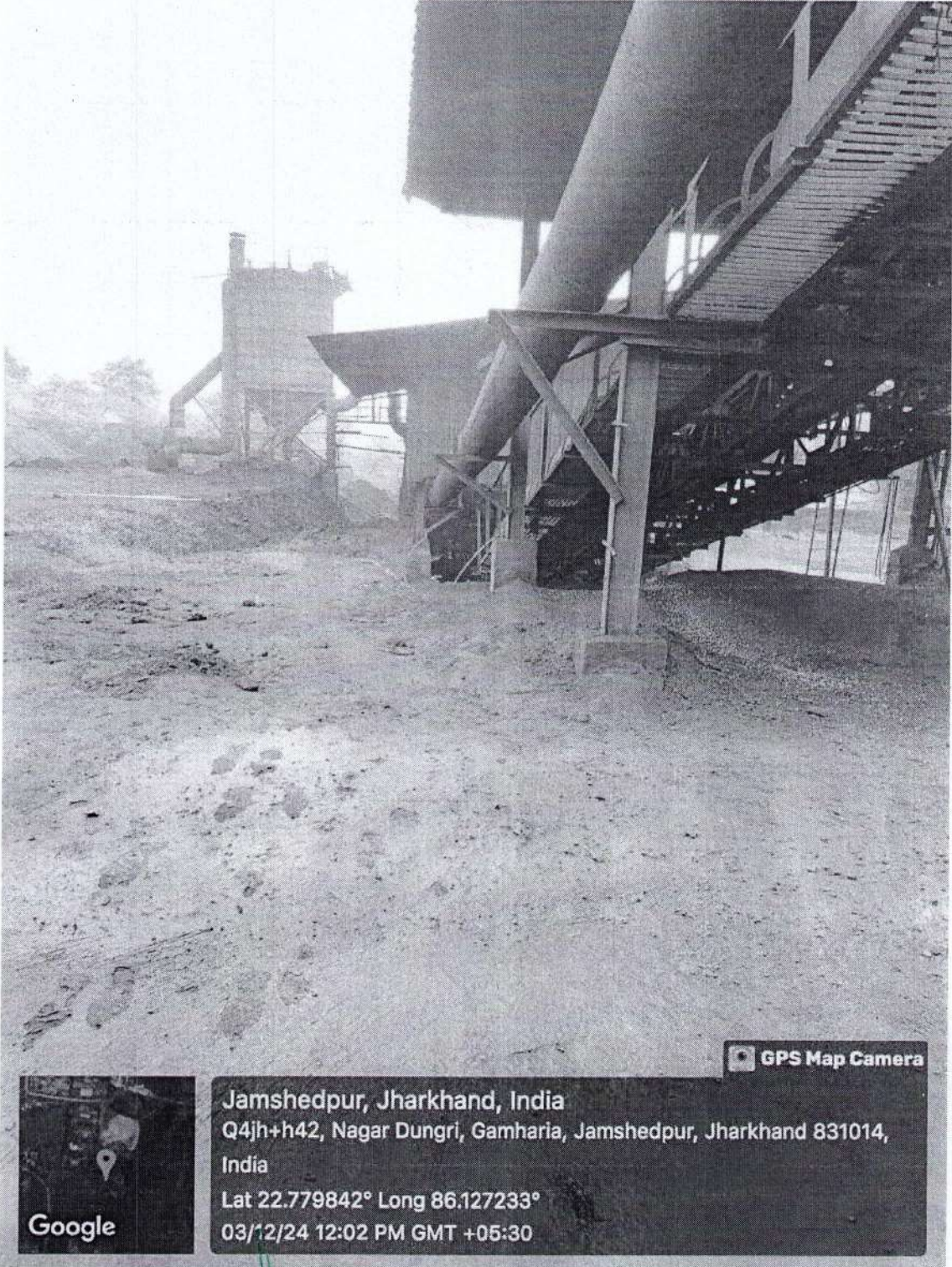


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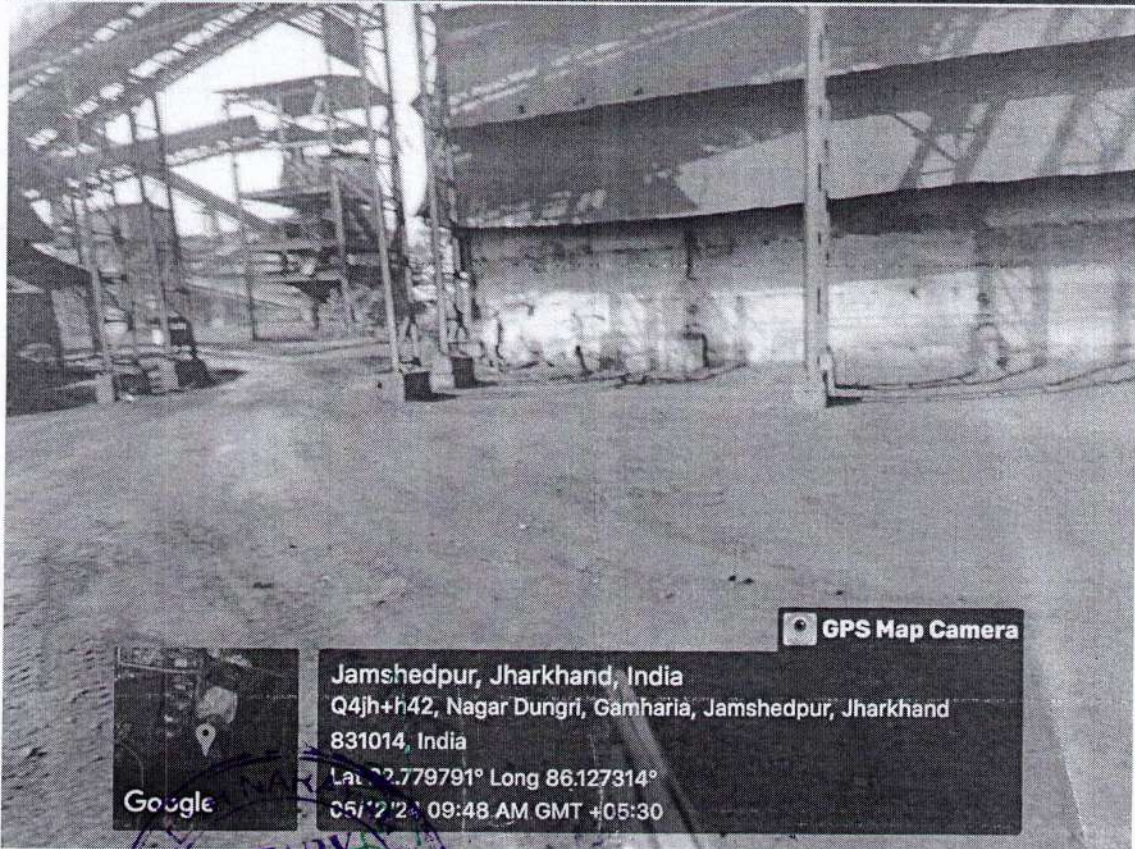
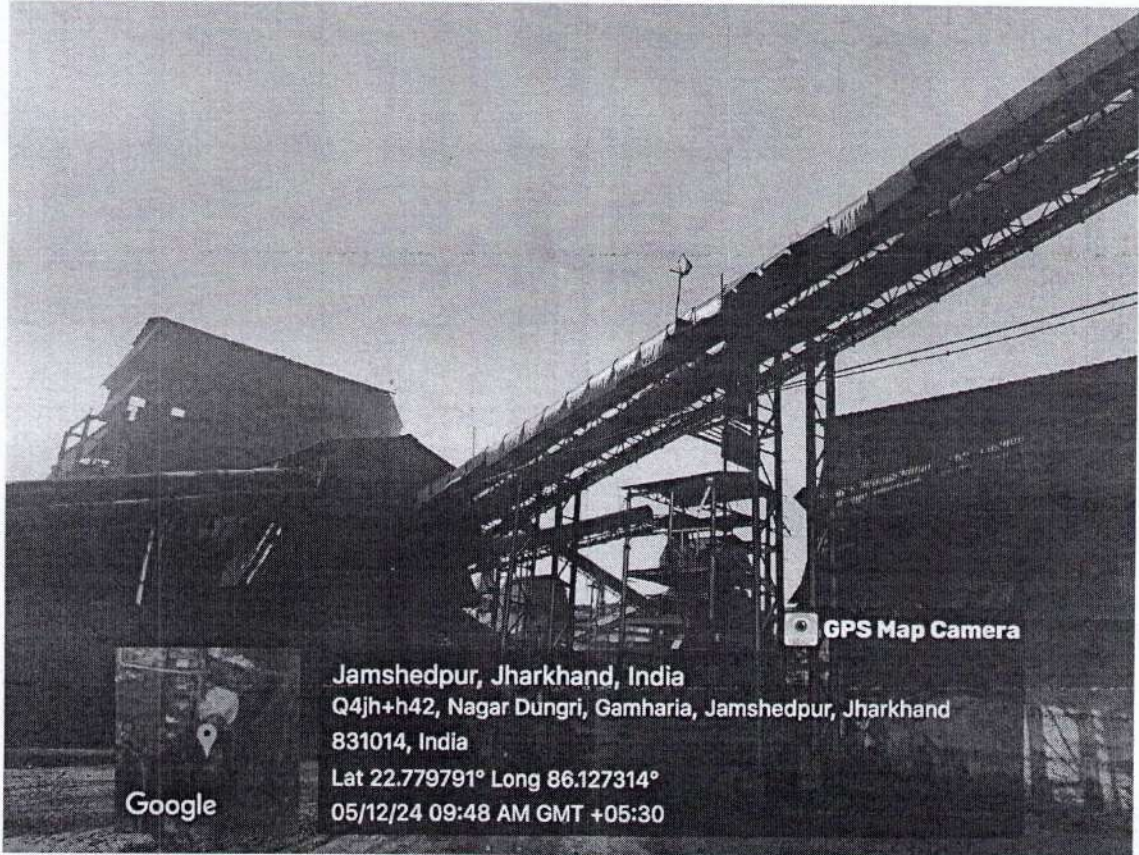


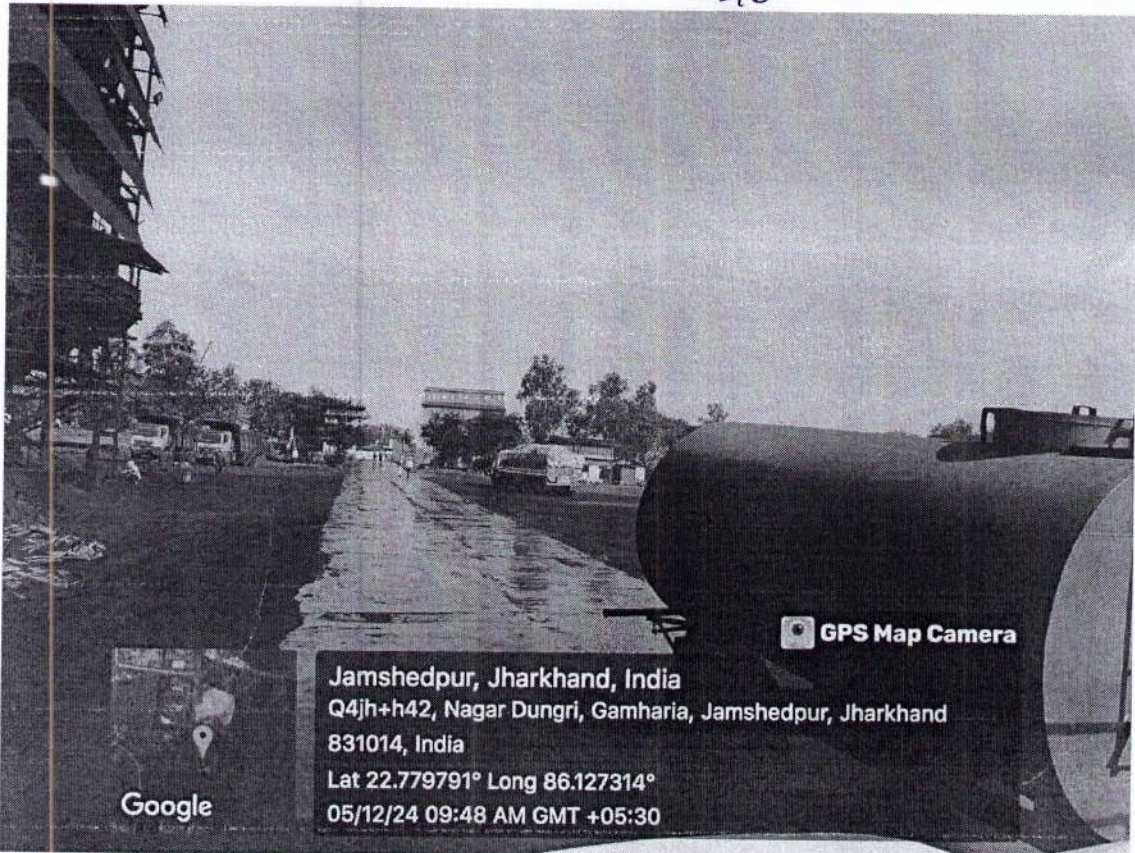
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JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004
Phone: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.jspcb.org

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. OA/63/2024/EZ/ B-2471

Ranchi, Dated:- 06/12/2024

From,

Rajeev Lochan Bakshi,
Member Secretary.

To,

M/s G. M. Iron & Steel Co. Ltd.,
Phase - III, Extension, Adityapur Industrial Area,
Seraikela -Kharsawan.

Sub: - Show cause notice in the matter of O.A No. 63/2024 (Earlier O.A. No. 18/2024/PB) in the matter of Ajay Kumar Murarka Vs State of Jharkhand & Ors) pending before the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata - Regarding.

Ref: - Board's Ref. No. B-2117 dated 30/09/2024.

Whereas, the Board vide its Ref. No. B - 2117 dated 30/09/2024 by exercising the powers conferred u/s 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and powers conferred u/s 21(4) of the Air (Prevention & Control of Pollution) Act, 1981, has revoked the Consent to Operate issued by the Board vide ref. no. JSPCB/HO/RNC/CTO-14997114/2023/516 dated 23/03/2023, valid upto 31/03/2025 and further in exercise of the powers conferred u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and powers conferred u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, it was directed to close down all the operations of the unit with immediate effect till further order or further directions of Hon'ble NGT EZB, Kolkata and Board. Moreover, it was also directed to submit an amount of INR 26,15,625.00/- (i.e. Twenty - Six Lakhs Fifteen Thousand Six Hundred and Twenty-Five Rupees Only) levied as Environmental Compensation within 15 days of receipt of this letter.

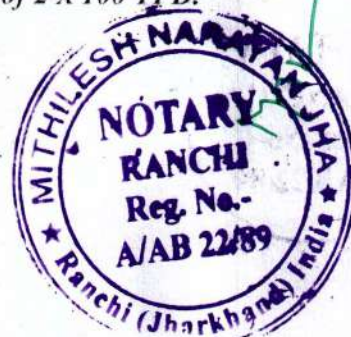
Whereas, a representation was submitted by the Unit in light of the above directions issued by the Board vide its letter dated 02/10/2024.

Whereas, the Regional Officer, JSPCB Regional Office - cum - Laboratory, Jamshedpur was directed vide Board's Ref. No. B-2432 dated 03/12/2024 to inspect the site in question, verify the compliance / non - compliances, as claimed by the PP.

Whereas, the Unit was inspected in light of the Board's Ref. No. B - 2432 dated 03/12/2024 on 03/12/2024 & 05/12/2024 by the officers / employees of the Board and certain observations were made, which are as follows: -

".....During the inspection the Unit was found in operational condition. The Unit engaged in Production of Sponge Iron having Capacity of 2 x 100 TPD."

Ref:- GM Iron & Steel SC dated 06.12.2024/1

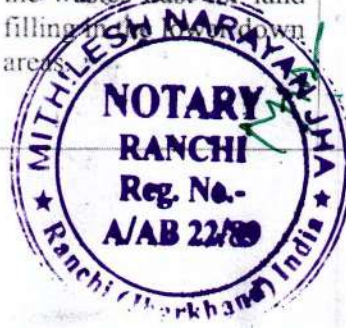


Present status of Pollution Control measures adopted by PP is as follows:-

- I. ESP is installed.
- II. Leakages (Process Emission) from ESP duct is found during the inspection.
- III. Cap of ABC kiln No. -01 is not fully close, from which dust emission was found.
- IV. Bag filter installed at cooler Discharge, Intermediate Bin, Product House, Stock House, Coal Circuit and Iron Circuit.
- V. One new Heat exchanger is installed before ESP duct and one heat exchanger is to be in an installation stage to reduce dust emission through ESP.
- VI. 25 nos. of different fixed water sprinkler is installed.
- VII. One Tractor Mounted Water tanker of 5000 litre capacity is available to sprinkle the water.
- VIII. More than 300 tree plantation has been done in the premises of plant.
- IX. During the inspection, raw material i.e. iron ore and coal are kept in open area which is covered through Tarpaulin Sheet.
- X. ESP Dust and Bag Filter dust is kept in open areas.
- XI. More than 100 m of Transportation road is concreted only. Meanwhile Rest area/ Work area are not concreted.
- XII. During the visit, housekeeping is found satisfactory (Photograph is attached herewith.)
- XIII. Display Board (Wall Writing) of Hazardous Waste (near the main gate) is written in painted form in which description of hazardous waste is not updated.
- XIV. Online Stack monitoring system & PM10 analyzer is installed. Online relevant Data is transmitted to Board server.

Status of Joint Committee's observation is as under:-

S. No	Joint Committee's Observation	Reply of Unit	Observation of Inspection
1.	The ministry of Environment and Forests Govt. of India has issued EC in favour of M/s Bimaldeep steel Pvt ltd. vide letter No.J-11011/641/2009-IA.2 (1)dt.17/01/2011.The earlier project proponent, M/s Bimaldeep steel private limited, since being granted EC to the project in 2011, has not submitted timely half yearly compliance report to the Regional office of MOFE&CC as well as SPCB.	We received the CTO (Consent to Operate) grant after the revolution on 08-04-2022, and finally, we started production on 05-05-2022. We submitted the half-yearly compliance report to the regional office of MoEF&CC as well as SPCB on 24-11-2023 and 18-12-2023. We will submit the next compliance report in June 2024.	Compliance Conditions stipulated in the environmental clearance letter issued by the ministry vide letter no J-11011/641/2009-IA.2(1) dated 17-01-2011 has been submitted by PP (via email to ro.ranchi-mcf@gov.in) Dated 12 -07-2024.
2.	It was observed that the project had huge storge of bag filter dust as well as ESP dust stored within the industrial premises unsystematically .The project should prepare a safe disposal plan for these wastes As per the prevailing rules and regulations laid down by the pollution control board.	We have already cleaned the ESP dust as well as the bag filter dust, and we are using the wastes dust for land filling in the down area.	Generated ESP dust is being utilized in land filling in premises of plant.



3.	The project has to develop green belt as stipulated in the Environment clearance letter but the same has been not complied.	We are already planning to carry out planting in the development new green area and have also developed. Photograph is attached.	Plantation is being done in premises. Survival of the saplings needs to be ensured.
4.	All the roads within the industrial unit need to be made concrete/ black topping to reduce the fugitive emissions.	We have already given the order to the contractor to construct the road within 4 to 6 months in the iron ore and coil storage area and po copy is attached.	Transportation Road has been concreted.
5.	Fugitive emission was seen from various sections as leakages were found during the inspection.	We have already placed an order for a new heat exchanger to replace the old one, and the work will be completed within 6 to 8 months. po copy attached.	One heat exchanger installed. For another installation of Heat exchanger, Purchase Order (PO) copy is submitted.
6.	Housekeeping was found not up to the marks as raw materials and solid waste were also found kept in open.	We have made a plan to construct a new shed with an RCC floor and housekeeping is now up to date within 1 year.	Raw material is stored in open area, which is covered with tarpaulin sheet. Housekeeping is found satisfactory.
7.	Project has not constituted separate Environmental management cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions and Environmental statement is also not being filled properly.	We have already appointed an Environment and Safety Manager (Shudhansu Prakash), and we have also applied for the QMS (quality management system) certificate and we are submitting proper environmental statement.	PP has appointed an Environment and Safety Manager (Shudhansu Prakash). Laboratory for Environmental management and monitoring function is not facilitated.
8.	Display Board is wall painted and not being updated on regular basis. Project need to install digital Display screen near the main gate for public display.	Already installed. (photograph attached)	Display Board of H/W is wall painted which is not up to mark. Beside the gate of the plant, a digital display board (for PM 10 analyzer) is installed.
9.	Project authorities have not submitted charter on Corporate responsibility for environment protection immediately after one year of production.	Charter on corporate responsibility for environment protection copy is attached	Charter on corporate responsibility for environment protection copy sent to HQ as reported by unit representative.
10.	Project authorities were asked to submit detailed layout plan of the	We are submitting detailed layout plan of	Land Plan of M/S GM Iron & Steel Company Limited is

Rizvi- GM Iron & Steel SC dated 06.12.2022

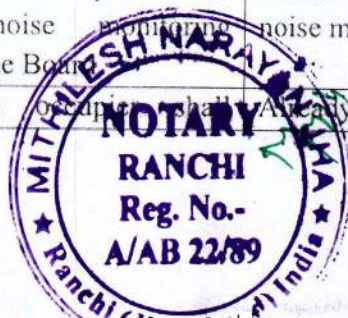


-47-

	plant but the same has been not made available by the unit's representatives.	the plant. Copy attached	submitted.
11.	Project has installed and functioning ESP and chimney which are claimed to be outside the 13-acre land and lies in the disputed 4.67 acre lands. But the structure seems to be old and constructed by the earlier owner of the Unit. ESP and stack are integral part of the sponge Iron Unit and the project cannot be run without operating Air pollution control devices as mentioned above situated at disputed land.	When we purchased this plant from CFM, they handed over the ESP and chimney within the 13-acre land. The ESP and chimney are to be inside the 13-acre land, and this matter is already running in judicial court.	PP has claimed that "ESP and chimney are to be inside the 13-acre land, and this matter is already running in judicial court."

The point-wise status of compliance to the conditions stipulated in the earlier C.T.O issued by the JSPC Board vide Ref.No. JSPCB/HO/RNC/CTO-14997114/2023/516 dated 23.03.2023 is as given below:

SI	Specific condition	Reply of Unit	Observation of Inspection
1.	That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted	We have already given the order to the contractor to construct the road within 4 to 6 months in the iron ore and coil storage area. PO copy is attached	Approach road for the plant found concreted which was constructed by AIADA. Further improvement for construction of Road time yet to come.
2.	That, the occupier shall purchase raw material only from valid source	Yes, we have purchase raw material only from valid source.	Assure to comply.
3.	That, the occupier shall make work area and transport roads concrete/black top	We have already given the order to the contractor to construct the road in transport road within 4 to 6 months(PO copy attach)	Internal Transport road concreted from main gate to ESP area. Rest work area is proposed to concrete (for future development).
4.	That, the occupier shall submit photographs of tree plantation rain water harvesting, Boundary wall and water sprinkling system	Already PO given for rainwater harvesting and for new belt plantation(attach photograph)	Being complied.
5.	That, the occupier shall submit noise monitoring report to the Board	I have attach the copy of noise monitoring report.	Assure to comply.
6.	That, the occupier shall	Already installed	Renewal application for



48-

	comply with conditions of authorization under Hazardous and other Wastes (management and transboundary movement) rules 2016	(photograph attached)	H/W authorization has been submitted to Board vide application no.18549020 dated 16-02-2024
7.	That, the occupier shall ensure the cleaning and wetting of ground regularly to improve housekeeping	Already running vehicle sprinkling system and We have planning to installed mixed fog/mist cannon system within 1 to 2 months	Cleaning & wetting of the ground is found.
8.	That, the occupier shall have its conveyor belt for transporting the materials fully covered all along its way and transfer points and suction system should be connected to dusting equipment.		Being Complied.
9.	That, the occupier shall make water sprinkling arrangement in areas around crushing and screening units, raw material heaps at unloading points heavy vehicle movement areas, roads and waste dump sites etc.		25 nos of water sprinkler system is installed.
10.	That, the occupier shall construct the shed for keeping Iron ore properly and ensure crushing and screening operation in shaded enclosed area.	We have planned to extension the shed for keeping iron ore and work will be done current financial year.	2 nos of shed was installed.
11.	That, the occupier shall operate and maintain Air pollution control device (APCD) regularly and submit photographs.		Being Complied.
12.	That, the occupier shall comply the provision of charter on corporate responsibility for environment protection immediately after one year of	We will submit the photograph	Being Complied.



-49-

	production		
13.	That, the occupier shall construct garland drain, toe wall and settling tank for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.	PO is already given and work will do within 2 to 4 months.	Partially Complied.
14.	That, the occupier shall submit compliance of condition of CTO half yearly to be Board.		Assure to complied.
15.	That, the occupier shall regularly operate closed circuit television (CCTV) camera for monitoring operational status of APCDs		Partially complied.
16.	That, the occupier shall operate and maintain Air pollution control Device(APCD)regularly and submit the photograph	We will submit regularly photograph of (APCD)	Being Complied.
17.	That, the occupier shall ensure that no fly ash laden air should go to the nearby village. There must be proper protection to villagers from fly ash laden air like three tier tree plantation fine mesh net etc.	Further not applicable and we have not CPP in plant	Assure to comply.
18.	That, the occupier shall submit NOC from central ground water authority/state ground water authority regarding extraction/consumption of ground water.	We have attached copy of NOC from central ground water authority	Application for permission to abstract ground water for industrial use is submitted on dated 21-01-2023.
19.	That, the occupier shall operate on-line emission monitoring system and ensure uninterrupted and regular transmission of data to JSPCB server.	We will attached the copy of data monitoring (6 months average report)	Assure to comply.
20.	That, the occupier shall	As per CPCB and JSPCB	Assure to comply.



-50-

	operate PM10 analyzer with online connectivity and ensure uninterrupted and regular transmission of data to JSPCB server.	guidelines	
21.	That, the occupier shall operate Effluent treatment plant(ETP)	The process water is kept in the close circuit.	Assure to complied
22.	That ,the occupier shall raise the height of all stacks attached with air pollution control devices(APCD)up to 30 meters		Assure to complied.
23.	That, the occupier shall comply fugitive emission standards of 2000 g/m3 at a distance of 10 meter from raw material crusher and product handling areas etc.	We have already placed an order for a new heat exchanger to replace the old one, and the work will be completed within 6 to 8 months.(PO copy attached)	Assure to comply.
24.	That, the occupier shall provide separate electricity meter with all APCD	We are submitting photograph of separate electricity meter with all APCD	Being Complied.
25.	That, the occupier shall install mechanical operated system for timely collection and removal of the flue dust generated in air pollution control device.	Presently manually cleaned every Sunday	Partial Complied.
26.	That, the occupier shall provide software controlled interlocking facility keeping in view of on-line emission and effluent monitoring system to ensure stoppage of feed conveyor, so that the feed to the kiln would stop automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non-operational		Assure to complied.
27.	That, the safety cap/emergency stack of rotary kiln type plant, which		Assure to comply.

Rizvi- GM Iron & Steel SC dated 06.12.2024/7



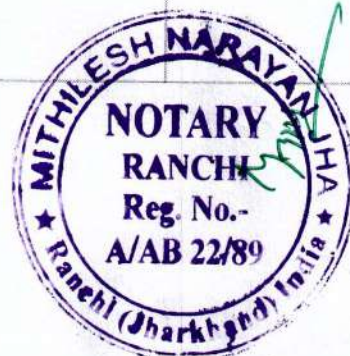
-51-

	is generally installed above the after burner chamber(ABC)of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device		
28.	The content of Environmental clearance vide F.No.J-11011/641/2009-IA (1) dated 17.01.2011 for expansion of sponge Iron plant (100 TPD to 200 TPD)and installation of steel melting shop (330 TPD)and captive power plant(12MW-4MW WHRB & MW AFBC)by M/s Bimaldeep Steel Private Limited.	We had submitted offline transfer of change in ownership M/s Bimaldeep steel private limited to M/s GM iron & steel company limited on 30/11/2022 at MOEF(I.A Division)Gov. Of India, Paryavaran Bhawan, CGO complex, Lodhi road, new -delhi-11003.again we had submitted online applied for transfer of EC to MoEF & CC vide ref. no-IA/JH/Indi/457406/2024 dated-02-01-2024 has been still pending by concerned authorities	As stated by PP.
29.	That, the occupier shall dispose fly ash as per Fly ash notification 1999 and its amendment therein	Further not applicable and we have not CPP in plant.	N/A.
30.	That, Regular monitoring of influent and effluent surface sub-surface and ground water (including Chromite) should be ensured and treated wastewater should meet the norms prescribed by the state pollution control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the ministry's Regional office at	We have attached the test copy	Assure to complied.



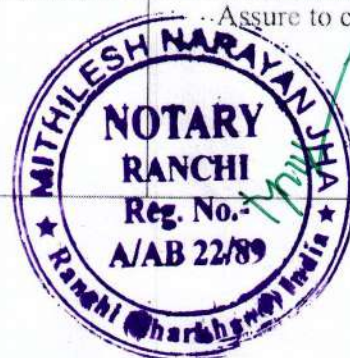
	Bhubaneswar SPCB and CPCB.		
31	That, A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal	Action plan must be done.	ESP generated waste is being utilized in land filling in premises of the plant.
32.	That, proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the ministry's Regional office at Bhubaneswar,SPCB and CPCB.	We load the waste solid material, cover it properly, and then dispose of it.	Assure to complied.
33.	That, vehicular pollution due to transportation of raw material and finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.		Water was sprayed on transport road.
34.	That, the water consumption shall not exceed as per the standard prescribed for the steel plants.	Relevant report	Assure to comply.
35.	That, the occupier shall submit applications for renewal of consent under section 25/26 of the water(prevention & control of pollution)act,1974 and under section 21 of the Air (prevention & control of pollution)Act,1981 again 120 days prior to the date of expiry of this consent i.e.31.03.2025 with documents showing compliance of all of the above condition.		Assure to complied.

Rizvi- GM Iron & Steel SC dated 06.12.2024/9



-53-

(B) General conditions			
SI	Stipulated conditions	Reply of Unit	Observation of Inspection
01.	That, the occupier shall maintain the National Ambient Air Quality standard given below:	PM 10 analyzer has been installed for regular monitoring.	Being complied.
02.	That, the occupier shall maintain the emission quality within the standard and the quantity as follows:	OCEMS has been installed Assured to maintain	Being complied.
03.	That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard(s) and the discharge quantity as below:		Cooling water recycled.
04.	That, the occupier shall dispose of solid wastes as follows:		Assure to comply.
05.	That, the occupier shall keep DG set(s) within acoustic enclosure(s) and shall keep the height(s) of exhaust pipets) as per central pollution control board norm.		Complied.
06.	That, the occupier shall install and maintain central ground water Board/state Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.	We have attached PO copy with progress report with photograph.	CGWB approved system of RWH is not constructed/installed..
07.	That, the occupier shall grow and maintain greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.		Plantation is being done. Necessary corrective measures to be taken to ensure the survivality of the transplanted sapling.
08.	That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year.		Assure to comply.



-54-

09	That the occupier shall submit report(s)duly monitored and issued by an NABL accredited/ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-Para(2),(3),(4) and (5) of paragraph 3 of this CTO yearly at required periodicity.	We have attached the latest test report accordingly	Complied.
10.	That, this CTO is valid subjected to the validity of mining lease/Mining plan/Ecofriendly/Environmental clearance, if applicable. In case of no renewal of Mining lease/Mining plan, this consent shall be treated as revoked automatically.		Agreed.
11.	That, this CTO is issued from the Environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. the sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/unit/occupier		Agreed.
12.	That, this CTO shall not in any way, adversely affects or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the state Board for violation of the previsions of the Act or the Rules made there under		Agreed.
13.	That, the occupier shall comply with all applicable provision of the water (prevention & control of pollution)Act,1974;the water		Assure to Complied.



-55-

(prevention & control of pollution) Act, 1977; The Air (prevention & control of pollution) Act, 1981; and the Environment (protection) Act, 1986 and Rules made there under.		
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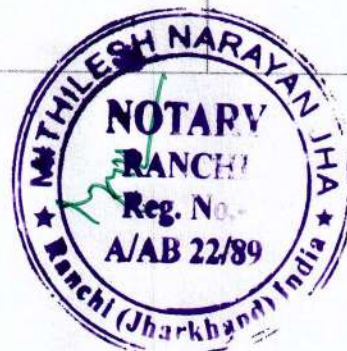
The point-wise status of compliance to the conditions stipulated in the Environment clearance letter issued by the ministry vide letter No J-11011/641/2009-IA.2 (1) dated 17.01.2011 is given below:

SI	Stipulated conditions	Reply of Unit	Observation of Inspection
I.	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stack shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag filter etc. shall be provided to keep the emission levels below 50 mg/Nm by installing energy efficient technology	We have already installed Electrostatic precipitator (ESP) in the plant and the stack emissions are monitored continuously and connected to the CPCB server. There is a single stack of 30 metres height. The project has also installed bag filters in the project at various dust generation machineries and location to reduce dust emissions	One Digital Display Board is installed beside the gate of the plant. ESP & 7 Bag filter as APCD is installed.
II.	As proposed, Electrostatic precipitator (ESP) shall be provided to WHRB, FBC and DRI plants to control particulate emissions within 50 mg/Nm. Fume extraction system shall be provided to induction furnaces to control the emissions within the prescribed standards.	Being complied it was observed that the project has ESP installed for the DRI plant	ESP installed for DRI plant. WHRB, FBC not installed.
III.	The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.	Already submitted reports on the monitoring of Ambient Air Quality in the industrial plant.	Assured to Comply.

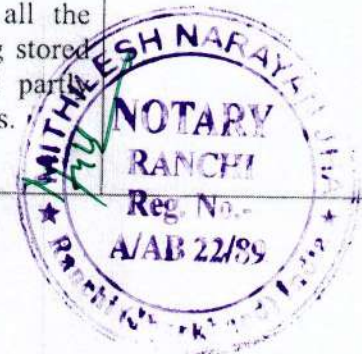


IV.	Gaseous emission levels including secondary fugitive emissions from all the sources shall be control within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of Prac issued by the CPCB shall be followed. New standards for the sponge iron plant issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 should be followed.	it was observed at site that the project has installed monitoring equipment for continuous gaseous emissions monitoring from the stack. This is being transmitted to the CPCB and JSPCB servers online. The stack emission values have been mentioned at table number 1, in the compliance to specific condition no(1). values reported are within the limits.	Assure to Complied.
V.	Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse soiled and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fun and stack	it is noted that the hot gases from the DRI kiln is passed through Dust settling chamber (DSC) and after burning chamber (ABC) to burn CO. The gas is later passes through the ESP ,ID fan and the stacks, cleaned before leaving out into the atmosphere	WHRB not installed.
VI.	Total water requirement shall not exceed 1,050 KLD. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent shall be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and zero discharge shall be adopted. Sanitary sewage should be treated in specific tank	drawing water from the 7 numbers of Tube wells for which the project authorities have made applications to the Ground water authorities vide letter No.87296 dated 21.01.2023. Water from the plant is directed into a settling chamber in which the suspended particulate matter is removed and then the clear water is recalculated and re-used in the industry.	Agreed.

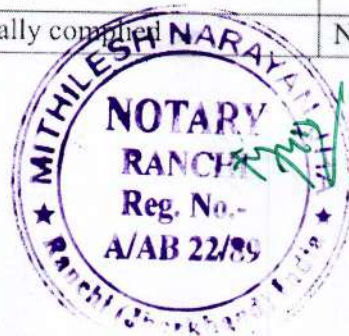
Rizvi- GM Iron & Steel SC dated 06.12.2024/13



	followed by soak pit.		
VII.	Effort shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other source.	We had provision for collection and storage for rain water. The water was being used in the project for purposes like water sprinkling over roads for dust suppression, watering the plantations, washing, etc. However, it was noted that the project was drawing water through the 07 nos. of bore wells which are stated to have been made by the earlier owner.	Assured to comply.
VIII.	Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.	We have attached flow-meter In & out with photograph and online data sheet.	Partially complied.
IX.	The water consumption shall not exceed as per the standard prescribed for the steel plants.		Assure to complied.
X.	All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used	Partially complied We have AFBC Boiler. Therefore, the coal fines and char from the DRI Plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partly disposed to the vendors.	AFBC not installed as yet.

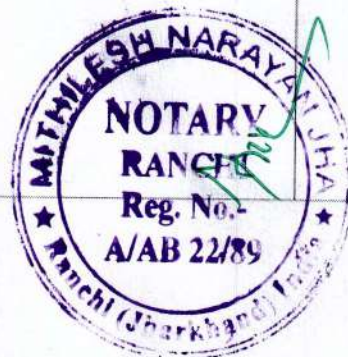


	in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.	After EC expansion we will complied.	
XI.	Proper Utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2019.	Further not applicable and we have not CPP in plant	N/A
XII.	Vehicular pollution due to transportation of raw material finished products shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.	Being complied Water sprinkling is done by the through water tankers to water on the roads. It was noted that there were water sprinklers installed near the loading and unloading sites. However, the project needs to increase the number of water sprinklers along the roads as well as loading and unloading sites	Assure to complied.
XIII.	All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3-tier avenue plantation using native species shall be the linked coal mines shall be created within the unit	Partially complied The project has made some parts of the roads concrete and has assured to make all roads concrete within one year time. Presently, cleaning is being carried out by means of manual cleaning.	Only Transportation road was concreted. Mechanical sweeper is not available. 3 tier avenue plantation is not done.
XIV.	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and composition, end use of solid hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar SPCB and CPCB.	We have keeping all raw materials within project area. However, proper systematic means of covering of materials by sheds or by tarpaulin and storage of raw materials, with proper covering and measures to check spillage are to be adopted by us.	Assure to complied.
XV.	A time bound action plan	Partially complied	Not submitted.



-59-

	shall submit to reduce solid waste, proper utilization and disposal.	Submitting Time Bound Action Plan to reduce solid waste and its proper utilization.	
XVI.	Risk and Disaster Management plan along with the migration measures shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance	Partially complied Disaster management related plan is attached.	Copy of Risk Assessment and Disaster Management Plan (Extract of Final Environmental Impact Assessment Report) submitted.
XVII.	As proposed, green belt shall be developed In 33% of plant area as per the CPCB guidelines in consultation with the DFO.	Already developed new green belt plantation along the boundary and within the plant. we have developed raising 33% green belt as per the stipulation.	33% green belt is not developed.
XVIII.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.	Being complied (charter on corporate responsibility for environment protection(CREP)is attached.	Partially complied.
XIX.	'At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's regional Office at Bhubaneswar. Implementation of such program should be ensured accordingly in a time bound manner.	Being complied (Based assessment study and development of CSR report is attached)	Assured to Comply
XX.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets,	Being complied	Partially complied.



	mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the		
B.	General Conditions	Reply of Unit	Observation of Inspection
I.	The project authorities shall strictly adhere to the stipulations made by the Jharkhand Pollution Control (JPCB) and State Govt.	Being complied We have obtained CTO from the Jharkhand State Pollution Control Board vide letter No. JSPCH /HOI RNCI CTO - 149971141 2023/516 dated 23/ 031 2023 which is valid Up to 31/03/2025.	Agreed
II.	At no time, the emission shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.	Being complied	Agreed
III.	No further expansion or modifications in I the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In Case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environment protection measures required, if any	Assured to comply We assured that project proponent to comply with the stipulation.	Agreed.
IV.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by the Ministry on 19 th May, 1993 and standards prescribed	Being complied The project proponents have assured to comply with the stipulation	Assured to comply.

Rizvi- GM Iron & Steel SC dated 06.12.2024/17

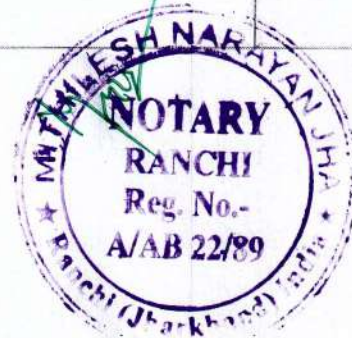


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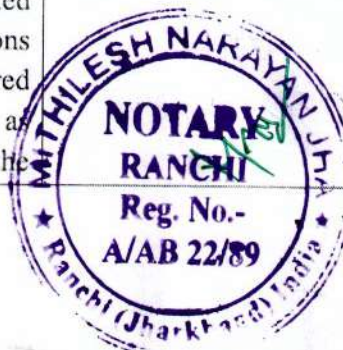
	from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location		
V.	The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 as amended in October, 1994 and January 2000. Authorization from the JPCB shall be obtained for collection, treatment, storage and disposal of hazardous wastes.	Being complied The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Authorization no. JSPCB/HOI RNC/ HWM-16287064/2023/84 dated 12/12/2023 We have attached new application copy.	Renewal application for H/W authorization has been submitted to Board vide application no.18549020 dated 16-02-2024
VI.	The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003. Authorization from the pollution Control Board must be obtained for collection I treatment / I storage I disposal of hazardous wastes	Being complied The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Assured to Submit Authorization no. JSPCB/HO/RNC/HWM16287064/2023/84 dated 12/12/2023. New application no-18549020, Dated 16/02/2024. Alredy applied. Application is still pending by JSPCB. We have attached new application copy.	For Authorization of Hazardous Waste, Application has been submitted by PP.
VII.	The overall noise level in and around the plant area shall be kept well within the standards (85 dBA) by providing noise Committee. Control measures including acoustic hoods, silencers, enclosures etc. on all source of noise generation. The ambient noise levels shall	Being to submit We have attached latest test report copy	Assure to Comply.



	conform to the standards prescribed under Environment (Protection) Act, 1989 [viz, 75 dBA (day time) and 70 dBA (night time).		
VIII.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table	Being complied We have attached PO copy with photograph	Photograph of 1 no. of Rain Water Harvesting structure is submitted.
IX.	Occupation Health shall Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	Partially complied We have attached staff health surveillance report copy.	Assure to comply.
X.	The project proponent shall also comply with all the environmental protection measures	Assured to comply within 6 months. We have attached name change copy on MoEF and after name change we will take expension E.C,however we have submitted proper all the Environmental protection measures.	Assure to comply.
XI.	A separate Environmental Management Cell !equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions	Being complied We have appointed name with contact number. Shudhansu prakash-9108121695	Being complied.
XII.	As proposed, Rs. 6047.00 Lakhs and Rs. 969.00 Lakhs shall be earmarked towards total captain cost and recurring cost/annum for environmental pollution control measures and judiciously used to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. A time bound	Partially complied We have attached action plan for project proponents with implementation schedule.	Assure to Comply.



	implementation schedule shall be implement all submitted to the Ministry and its Regional Office at Bhubaneswar to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any others purpose.		
XIII.	A copy of clearance letter shall be sent the proponent to concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any from whom suggestions/representations, if any were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Being complied We have attached copy of NGO regarding clearance action plan for project proponents with implementation schedule to regional office, MOEF&CC	Assure to Comply.
XIV.	The project proponent shall upload the status of compliance of the stipulation environment clearance conditions, including results of monitored data their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and PPCB. The criteria pollutant levels namely; RSPM (PM 2.5 and PM 10) S02, NOx (ambient levels as well as stack)	Being complied (copy attached)	Assure to Comply.
XV.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated environmental conditions including result of monitored data (both in hard copies as well as by e-mail) to the	Being complied (copy attached)	Assure to Comply.



	Regional Office MoEF&CC. of MoEF, the respective Zonal Office of CPCB and the JSPCB. The Regional Office of this Ministry/CPCB/JSPCB shall monitor the stipulated conditions.		
XVI.	The Environment Statement for each financial year ending 31st March in Form V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board' as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also be put on he website of the company along with the status of compliance of environmental conditions and shall also be sent to the	Being complied	Assure to Comply.
VII.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at the website of the Ministry of D. industry, M/s GM Iron and Environment and Forests at http://envfor.nic.in This shall be advertised within seven days from the date of issue of the newspapers that are widely circulated in the region of which one shall be in the /vernacular language of the locality concerned and a copy of the same should be forwarded to the regional office.	Being complied	Assure to Complied.
VIII.	Project authorities shall inform the Regional Office as	Being complied	Assure to complied.

Rizvi- GM Iron & Steel SC dated 06.12.2024/21



65-

well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.		
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Whereas, after perusal of the above said inspection report the following was observed: -

- In spite of the closure order issued by the Board, the Unit was found operational.
- It was observed that non-compliance of many conditions of Environmental Clearance (EC) and Consent to Operate (CTO) was there.

So, the competent Authority has ordered to calculate the Environmental Compensation against the Unit as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The calculation of Environmental Compensation is given below as follows:-

CALCULATION OF ENVIRONMENTAL COMPENSATION of
M/s G.M. Iron & Steel Co. Ltd., Phase-III, Adityapur Industrial Area, Saraikela-Kharsawan.

Nature of violation – Non compliance of CTO & EC conditions.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N – Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

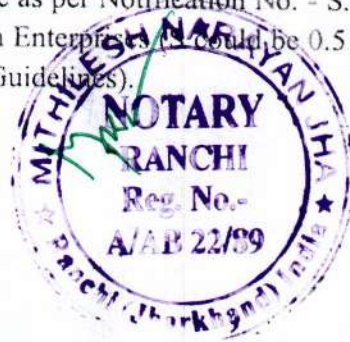
Now in this case,

PI is to be taken as 90 as the industry belongs to Red category (Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units) (as per CPCB's guidelines).

N is to be taken as 67 days from 30/09/2024 to 05/12/2024.

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.5 as the unit belongs to Large Scale as per Notification No. - S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).



LF is to be taken as 1.25 as the population of Saraikela-Kharsawan is > 1 million. (District Census Handbook, Saraikela-Kharsawan of 2011).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 90 \times 250 \times 1.5 \times 1.25 \\ &= ₹ 42,187.50/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 42,187.50/-. As, it is a repeated offence so the amount will be doubled and it will come out to be 84,375.00/-. So, the total Environmental Compensation for 67 days comes out to be ₹ 56,53,125.00/- (i.e. Fifty-Six Lakhs Fifty - Three Thousand One Hundred and Twenty-Five Rupees Only).

Now, therefore, in view of the above and by exercising the powers vested under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981, the Competent Authority has been pleased to grant you an opportunity of being heard in person / through an authorized representative on 12.12.2024 at 11:00 A.M. in the Board's Head quarter to explain the below points: -

- 1) When the closure direction was issued by the Board, then why the Unit was in operational condition, it shows the callous attitude towards the Board's direction.
- 2) Why the above said additional amount of Environmental Compensation for 67 days amounting to ₹ 56,53,125.00/- (i.e. Fifty-Six Lakhs Fifty - Three Thousand One Hundred and Twenty-Five Rupees Only) may not be imposed upon your Unit.
- 3) Why several non-compliances of the CTO and EC were found during inspection.

In case of failure to submit your part on the scheduled date and time, an ex-parte order may be passed.

Sd/-

(Rajeev Lochan Bakshi)
Member Secretary

Ref. No. B-24.71

Ranchi, Dated 06/12/2024

Copy to: The Regional Officer, JSPCB Regional office-cum-laboratory, Jamshedpur for information and necessary action.

(Rajeev Lochan Bakshi)
Member Secretary

Rizvi-GM Iron & Steel SC dated 06.12.2024/23





JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004
 Phono: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.jspcb.org

Ref. Gm Iron/387-3/EZ/_____

Ranchi, Dated:-_____

By E-mail

Hon'ble NGT Matter
 Time Bound (Urgent)

From

Rajeev Lochan Bakshi
 Member Secretary

To

Deputy Commissioner
 Seraikela Kharsawan

Sub: -Implementation of direction for closure issued by the Board under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Board's Letter No. B-2117 dated 30.09.2024.

Sir,

With reference to the above noted subject, this is to inform that the Board has issued direction for closure by exercising the power conferred under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 to the Unit M/s G M Iron & Steel Co. Ltd., Phase - III, Extension, Adityapur Industrial Area, Seraikela Kharsawan vide this office letter No. B-2117 dated 30.09.2024 with a direction to close down all the operations of the Unit with immediate effect till further order or further directions of Hon'ble NGT EZB, Kolkata and Board. Moreover, the Unit was further directed to deposit an amount of Rs. 26,15,625.00/- (i.e. Twenty-Six Lakhs Fifteen Thousand Six Hundred and Twenty-Five Rupees Only) levied as environmental compensation within 15 days.

A copy of the above referred letter was also sent to you vide memo No. B-2117 dated 30.09.2024 to ensure the compliance of the above said direction issued by the Board and intimate to this office (Copy attached). But, no intimation has been received as on date from your end. It is pertinent to mention that this matter is being considered by the Hon'ble NGT, Eastern Zone Bench, Kolkata as O.A. No. 63/2024/EZ.

Now, therefore, in view of above, it is hereby once again requested to ensure the compliances of the directions issued by the Board vide letter No. B-2117 dated 30.09.2024 and intimate to this office at an earliest. Please treat it with utmost priority.

Encl. A/A

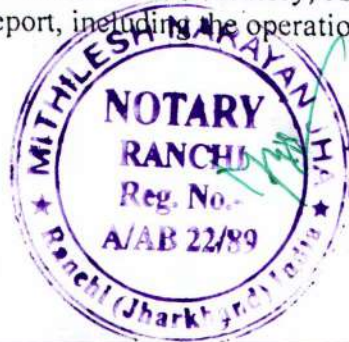
Sd/-

(Rajeev Lochan Bakshi)
 Member Secretary

Memo No. 28.....

Ranchi, dated. 08/01/2025

Copy to: The Regional Officer, Regional Office-cum-Laboratory, JSPCB Board, Jamshedpur, it is hereby directed to send verification report, including the operational status of the Unit within 05 days to this office.



(Rajeev Lochan Bakshi)
 Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004
Phone: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.jspcb.org

Ref. Gm Iron/387-3/EZ/ 39

Ranchi, Dated:- 09/01/2025

By E-mail

Hon'ble NGT Matter
Time Bound (Urgent)

From

Pratibha Priya
Scientist

To-

Regional Officer
Regional Office-Cum-Laboratory
JSPC Board, Jamshedpur

Sub- Submission of Inspection report regarding compliances / non-compliances of conditions stipulated in the CTO granted via Ref No. JSPCB/HO/RNC/CTO-14997114/2023/516 Dated : 2023-03-23 valid till 31.03.2025 as alleged against the proponent in O.A. No. 63/2024EZ) Ajay Kumar Murarka Vs GoJ & Ors. - Regarding.

Ref. Reply via Ref. No. GISCL/24-25/35 dated 31.12.2024 submitted by the project proponent in response to closure order of this office vide letter No. B-2117 dated 30.09.2024.

Sir,

Please refer to the reply submitted by the project proponent M/s G M Iron & Steel Co. Ltd. Via Ref. No. GISCL/24-25/35 dated 31.12.2024 (Copy enclosed).

You are directed to inspect the site in question, verify the compliance / non-compliances, as claimed by the PP in the said show cause reply and submit a detailed report on the present status of compliances.

The matter is scheduled to be listed before NGT EZ Bench, Kolkata on 11.02.2025.

It is therefore, requested that the Inspection report must be submitted within time so that appropriate decision may be taken by the Board.

This may be treated as urgent.

Encl. A/A

Pratibha
09/01/25

(Pratibha Priya)
Member Secretary

Asst





Letter No 119 dated 22-01-2025
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004
 Phone: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.jspcb.org

Ref. Letter No. _____

Ranchi, Dated:- _____

From

Rajeev Lochan Bakshi,
 Member Secretary.

To

M/s G M Iron & Steel Co. Ltd.,
 Phase - III, Extension, Adityapur Industrial Area,
 Dist- Seraikela Kharsawan.

Sub: - Revocation of Direction of closure issued under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981- regarding.

Ref: Board's letter Ref. No. B-2117 dated 30.09.2024.

Sir,

With reference to the above noted subject and referred letter, this is to inform that Environmental Clearance has been granted by MoEF and CC, New Delhi vide Ref. F. No. J- 11011/641/2009-IA II (1) dated 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD), installation of Steel Melting shop-330 TPD and captive Power Plant- 12 MW (4MW WHRB & 8 MW AFBC).

Whereas, last Consent to Operate (CTO) was granted to the unit vide ref. no. JSPCB/HO/RNC/CTO-14997114/2023/516, dated 23.03.2023 for the production of Sponge Iron- 2X100 TPD valid to 31.03.2025 in Mauza- Adityapur Industrial Area, PS- Parwatipur, Dist-Sarikela-Kharsawan.

Whereas, the Hon'ble National Green Tribunal has constituted a joint committee comprising representative of Central Pollution Control Board, Jharkhand State Pollution Control Board and District Magistrate, Seraikela, Jharkhand and directed the committee to inspect the and submit the report.

Whereas, the Unit was inspected on 09/04/2024 by the Joint Committee constituted by the Hon'ble NGT, Principle Bench, New Delhi and the following observation were made, which are as follows:

1. The Ministry of Environment & Forests Govt. of India has issued EC in favor of M/s Bimaldeep steel Pvt. Ltd. vide letter No. J-11011/641/2009- IA. II (I) dt. 17/01/2011. The earlier project proponent, M/s Bimaldeep Steel Private Limited, since being granted EC to the project in 2011, has not submitted timely half yearly compliance report to the Regional Office of MoEF&CC as well as SPCB.
2. It was observed that the project had huge storage of Bag Filter Dust as well as ESP dust stored within the industrial premises unsystematically. The project should have a safe disposal plan

Rizvi- GM - Revocation/1



~~70~~ - 70 -

for these wastes as per the prevailing rules and regulations laid down by the Pollution Control Board.

3. The project has to develop green belt as stipulated in the Environment Clearance letter but the same has been not complied.
4. All the roads within the industrial unit need to be made concrete / black topping to reduce the fugitive emissions.
5. Fugitive emission was seen from various sections as leakages were found during the inspection.
6. Housekeeping was found not up to the marks as raw materials and solid waste were also found kept in open.
7. Project has not constituted separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions and Environmental statement is also not being filled properly.
8. Display Board is wall painted and not being updated on regular basis. Project need to install digital Display screen near the main gate for public display.
9. Project authorities have not submitted Charter on Corporate responsibility for environment protection immediately after one year of production.
10. Project authorities were asked to submit detailed Layout plan of the plant but the same has been not made available by the Unit's representatives.
11. Project has installed and functioning ESP and Chimney which are claimed to be outside the 13 acre land and lies in the disputed 4.67 acre lands. But the structure seems to old of the constructed by the earlier owner of the Unit. ESP and stack are the integral part of the Sponge Iron Unit and the Project cannot be run without operating Air Pollution Control Devices as mentioned above situated at disputed land.

Whereas, after perusal of the above said inspection report it was observed that non-compliance of many conditions of Environmental Clearance (EC) and Consent to Operate (CTO) is there so, the competent Authority has ordered to calculate the Environmental Compensation against the Unit as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The calculation of Environmental Compensation is given below as follows:-

CALCULATION OF ENVIRONMENTAL COMPENSATION OF

M/S. G.M. IRON & STEEL CO. LTD., PHASE-I, ADITYAPUR INDUSTRIAL AREA,
SARAIKELA-KHARSAWAN.

Nature of violation-Noncompliance of CTO & EC conditions.



-71-

Basis to levy the Environmental Compensation - Pollution Index The environmental compensation is based on the following formula:

$ECPI \times N \times R \times S \times LE$

Where,

EC-Environmental compensation

PI- Pollution Index of Industrial Sector N-Number of days of violation took place

R-A factor in rupees for EC

S-Factor of scale of operation

LF-Location Factor

Now in this case,

PI is to be taken as 90 as the industry belongs to Red category (Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units) (as per CPCB's guidelines).

N is to be taken as 62 days from 11/03/2024 to 11/05/2024.

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.5 as the unit belongs to Large scale as per Notification no. S.O. 1702 (E) dated 01.06.2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB guidelines)

LF is to be taken as 1.25 as the population of Saraikela-Kharsawan is > 1 million. (District Census Handbook, Saraikela-Kharsawan of 2011).

Therefore, EC (Per day) = $PI \times R \times S \times LF$ $90 \times 250 \times 1.5 \times 1.25 = 42,187.50/-$

Henceforth, the Environmental Compensation for one day comes out to be & 42,187.50/- So, the total Environmental Compensation for 62 days comes out to be 26,15,625.00/- (i.e. Twenty-Six Lakhs Fifteen Thousand Six Hundred and Twenty- Five Rupees Only).

Whereas, earlier you were given an opportunity vide Board's Ref. No. B-1233, dated 20.05.2024 to appear in show-cause on 28.05.2024 at 11.00 AM in the Board's Headquarter to explain that why the above said Environmental Compensation may not be imposed upon your unit, CTO issued to the unit may not be revoked, closure order may not be issued & legal action may not be initiated against the unit.

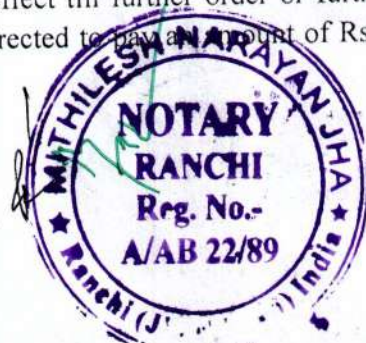
Whereas, neither you appeared in the show-cause nor you have submitted any representation.

Whereas, again 2nd show-cause was asked to the unit vide Board's ref. no. B-1869, dated 21.08.2024 on 28.08.2024 at 11.00 AM in the Board's Headquarter in which neither you nor any representative attended the same.

Whereas, the Unit vide Board's letter Ref. No. B-2117 dated 30.09.2024 was hereby directed to close down all the operations of the unit with immediate effect till further order or further directions of Hon'ble NGT EZB, Kolkata and Board and further directed to pay an amount of Rs. 26,15,625.00/-

Rizvi- GM - Revocation/3

[Handwritten Signature]



- 72 -

(i.e. Twenty-Six Lakhs Fifteen Thousand Six Hundred and Twenty-Five Rupees Only) levied as environmental compensation within 15 days of receipt of this letter.

Whereas, the Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C. Board, Jamshedpur had earlier submitted inspection report via memo No. 1394 dated 05.12.2024 describing present status of pollution control measures adopted and observation of compliance status of conditions of last CTO and Environmental Clearance and recommended for show cause.

Whereas in light of the inspection report, the Unit was asked a show cause via Board's Ref. No. B-2471, dated 06.12.2024, for the shortcomings observed during the inspection.

Whereas, the project proponent has submitted reply via Ref. No. GISCL/24-25/35 dated 31.12.2024 with relevant documents in support and Photograph as compliance.

Whereas, the Board via Ref. No. 278 dated 08.01.2025 has requested Deputy Commissioner, Seraikela Kharsawan for Implementation of direction for closure issued by the Board under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, the Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C. Board, Jamshedpur via Ref. No. 39 dated 09.01.2025 was directed for submission of Inspection report regarding compliances / non-compliances of conditions stipulated in the CTO granted via Ref No. JSPCB/HO/RNC/CTO-14997114/2023/516 Dated: 2023-03-23 valid till 31.03.2025 as alleged against the proponent in O.A. No. 63/2024EZ) Ajay Kumar Murarka Vs GoJ & Ors.

Whereas, the Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C. Board, Jamshedpur has submitted inspection report via Memo No. 64 dated 15.01.2025 mentioned that:

"In the light of Board's letter no B-28 dated 08/01/2025, the unit was inspected on 09/01/2025 by Mr R.P. Kumar (Regional Officer), Mr Prem Shankar Gupta (AEE) and Mr. S.A. Khan (ST) in presence of Sri Dilip Rana (GM).

During the inspection, the unit was found not in operational condition.

It is mentioned that earlier the unit was inspected on 03/12/2024 & 05/12/2024 and found that unit was in operational stage.

During the inspection, following facts were observed: -

- I) Three-tier plantation work is being carried out under which about 600 saplings have been planted newly.
- II) The Gas Cooling Tower (GCT) and recuperator attached to Both (2 X 100 TPD) ABC Kiln Stack have been changed.
- III) The duct pipe in the recuperator has been changed and the leakage has been stopped.



[Handwritten signature]

[Handwritten signature]

- IV) 25 Nos of fixed type water sprinklers have been installed at different locations for suppression of Dust/fugitive emission. At present, total number of water sprinkler installed is of total 50 in numbers.
- V) Additional more than 200 meters of PCC road for movement of HEMM vehicles area is constructed. 50 meter RCC drain has been constructed along the transport road and remaining construction work of drain along the transportation road is in progress.
- VI) One another RWH Pits are in construction stage.
- VII) PP has constructed pucca platform for storage of Hazardous Waste.

Now, therefore, in view of the above and by exercising the powers conferred under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the competent authority has been pleased to revoke closure direction issued vide Ref. No. B-2117 dated 30.09.2024 and reinstate the Consent- to- operate (CTO) issued vide Ref. No. JSPCB/HO/RNC/CTO-14997114/2023/516, dated 23.03.2023 for the production of Sponge Iron- 2X100 TPD valid till 31.03.2025 with a direction that ongoing construction of PCC road and Rain water harvesting pits should be completed within a month along with shed for storage of Hazardous waste, failing which the above said closure order may be reinstated. Moreover, decision regarding imposition of Environmental Compensation shall be taken separately.

This issues with the approval of the competent authority.

Yours Faithfully,
Sd/-
(Rajeev Lochan Bakshi)
Member Secretary

Memo No..... Ranchi, dated
Copy to: Secretary, Jharkhand State Electricity Board, Ranchi/ General Manager, Jharkhand Vidyut Nigam Limited, Saraikela Kharsawan / Chief Inspector of Factories, Ranchi for information and necessary action.

Sd/-
(Rajeev Lochan Bakshi)
Member Secretary

Memo No..... Ranchi, dated
Copy to: Deputy Commissioner, Saraikela Kharsawan / DFO, Saraikela Kharsawan / GM, DIC, Saraikela Kharsawan .

Sd/-
(Rajeev Lochan Bakshi)
Member Secretary

Memo No...119..... Ranchi, dated ...22/01/2025...
Copy to: Regional Officer, Regional Office, JSPC Board, Jamshedpur for information & necessary action. You are directed to deliver the letter to the unit from your own level, entered in peon book and ensure the compliance and report to this office immediately.

Rajeev Lochan Bakshi
(Rajeev Lochan Bakshi)
Member Secretary





(Letter No 252 dated 05/02/2025)
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004
 Phone: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.ispcb.org

Ref. Letter No. _____

Ranchi, Dated:- _____

From

Rajeev Lochan Bakshi,
 Member Secretary.

To

M/s G M Iron & Steel Co. Ltd.,
 Phase - III, Extension, Adityapur Industrial Area,
 Dist- Seraikela Kharsawan.

Subject: Direction under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981- regarding.

Reference:

1. Joint Committee Inspection Reports dated 09.04.2024, 05.12.2024, and 15.01.2025.
2. Board's Closure Order Ref. No. B-2117 dated 30.09.2024.
3. Board's show cause order Ref. No. B-2471 dated 06.12.2024.
4. Board's Revocation Letter Ref. No. 119 dated 22.01.2025.

ok
Whereas, this letter is in continuation to the Jharkhand State Pollution Control Board's (JSPCB) earlier communications and subsequent revocation of the closure order issued under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, and Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 vide Board's Ref. No. B-2117 dated 30.09.2024.

Summary of Compliance Status:

1. **Whereas**, the Board has revoked the closure order after the partial compliance of the EC/CTO conditions, including plantation drives, installation of pollution control devices, road/drain construction, and water sprinklers.
2. **Whereas**, the unit remains non-compliant with critical directives, including incomplete PCC roads, pending rainwater harvesting pits, and hazardous waste storage sheds.
3. **Whereas**, the Hon'ble NGT-constituted joint committee identified prolonged violations necessitating recalculation of Environmental Compensation (EC) for the extended period of non-compliance in its report dated 09.04.2024, 05.12.2024, and 15.01.2025.

Revised Environmental Compensation Demand:

Whereas, the Environmental Compensation is recalculated for **67 days** (from 30.09.2024 to 05.12.2024), based on the formula:

$$EC = PI \times R \times S \times LF \times N$$

- **PI (Pollution Index):** 90 (R. Category: Sponge Iron Unit)

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-75-

- **R (Factor):** ₹250/day (CPCB Guidelines)
- **S (Scale):** 1.5 (Large Unit)
- **LF (Location Factor):** 1.25 (Population >1 Million)
- **N (Days):** 67

Total EC Payable: ₹42,187.50/day × 67 days = ₹ 28,26,562.50

Whereas, considering the severity of continued non-compliance and pending tasks, the competent authority has levied an additional penalty as per the CPCB guidelines, resulting in a total EC of **₹56,53,125.00** (Fifty-Six Lakhs Fifty-Three Thousand One Hundred Twenty-Five Rupees Only).

Now, therefore, in view of the above and by exercising the powers conferred under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the Competent Authority hereby gives the following directions:

1. To deposit the aforementioned Environmental compensation ₹ 56,53,125.00 along with previous Environmental Compensation amounting to ₹ 26,15,625.00/-, which was demanded vide Board's letter No. B-2117 dated 30.09.2024 within 15 days of receipt of this letter. Payment must be made via Demand Draft/NEFT in favor of "Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
2. To, submit the proof of payment of Environmental Compensation to the Board's Head Office, Ranchi, and Regional Office, Jamshedpur.
3. To, complete all pending compliance tasks (PCC roads, rainwater harvesting pits, hazardous waste shed) within **30 days**, failing which the closure order may be reinstated, Legal prosecution under relevant Act may be initiated and additional penalty for delayed payment at a rate of 12% per annum.

This issues with the approval of the Competent Authority.

Sd/-
(Rajeev Lochan Bakshi)
Member Secretary

Memo No. 252

Ranchi, dated 05/02/2025

Copy to: The Regional Officer, Regional Office, JSPC Board, Jamshedpur for information & necessary action.

Rep: /
(Rajeev Lochan Bakshi)
Member Secretary

